

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 202 OF 2024**

THE MATTER OF –

PRAMOD KUMAR

.....PETITIONERS

VERSUS

CENTRAL POLLUTION CONTROL BOARD.

...RESPONDENTS

REPLY ON BEHALF OF RESPONDENTS

PAPER BOOK

(Kindly see Index inside)

ADVOCATE FOR THE RESPONDENT:- MOHINI PRIYA

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 202 of 2024

IN THE MATTER OF:

Pramod Kumar

. . . . Applicant

Versus

Central Pollution Control Board & Ors

. . . . Respondents

**REPLY ON BEHALF OF RESPONDENT NO. 8, RESPONDENT NO. 9
AND RESPONDENT NO. 12**

MOST RESPECTFULLY SHOWETH

1. That I, am replying on behalf of Respondent 8, Respondent 9 and Respondent 12 have made myself acquainted with the facts and circumstances of the instant case on the basis of available records, I am well with the facts and circumstances of the matter and as such competent & authorized to make this reply on behalf of Respondents.
2. That, I have read and understood the averments made by the Applicant in synopsis, list of dates, grounds and annexures enclosed with the Original Application (hereinafter referred to as "OA") and at the outset it is respectfully submitted that all averments/contentions/submissions made against the Answering Respondent in the present OA are denied unless specifically admitted by the Answering Respondent.
3. That the averments made under Para Nos. 1 to 3 of the OA are about the introduction of the applicant, who runs a transport carrier business and is

a permanent resident of Sarurpur Kalan, Baghpat, Uttar Pradesh (UP), National Capital Region (hereinafter referred to as "NCR"). The applicant has filed this application for seeking orders directing respondent nos. 1 to 5 to inspect the brick kilns situated in Bhatta market area at Sarurpur Kalaan, Baghpat, UP, NCR and to seize the stock of coal lying at the premises of such brick kilns. The coal is being used as fuel in such brick kilns w.e.f. March, 2024, in violation of the order dated 17.02.2021 passed by the Hon'ble National Green Tribunal (Principal Bench) (hereinafter referred to as "NGT") in OA No. 1016/2019 titled as Utkarsh Panwar Vs. CPCB & Ors. The Answering Respondent states that no such direction was given in the said order dated 17.02.2021 restraining the brick kilns from using coal between the month of march to June.

4. That the averments made under Para No. 4 (4.1) of the OA is regarding information that the applicant is often hired by various brick kilns owners for transporting their bricks to various places in Baghpat, Faridabad, Gurugram, Noida, Delhi and other cities in NCR. It is a matter of record, hence need no reply from this Answering Respondent.
5. That the averments made under Para Nos. 4 (4.2-4.4) of the OA are about the Hon'ble NGT order dated 17.02.2021 passed in OA No. 1016/2019: Utkarsh Panwar Vs. CPCB & Ors., whereby it was directed that brick kiln in NCR including the area of Baghpat is permitted to use coal as fuel only during March to June in a year with zig-zag technology. In this regard, it is humbly submitted that Hon'ble NGT passed order dated 17.02.2021 in OA No. 1016/2019, Para 16 & 21 of the order is reproduced below:

"para 16.....as already observed in the beginning of this order, the data in Table 15 in the CPCB report shows that in severe condition, coal fired brick kilns using Zig-Zag technology are not suitable in view of carrying

capacity of the region. Only from March to June, limited number of brick kilns operated by Zig-Zag technology can be permitted...”

“para 21.....needless to say, those brick kilns which switch over to PNG will be entitled to operate even beyond months of to June and even beyond limited number mentioned, subject to compliance with law .. ”

The above final judgment and order dated 17.02.2021 passed by the Hon’ble NGT in OA No. 1016/2019 had been appealed before the Hon’ble Supreme Court of India by various Brick Kiln Associations and individuals through 06 Civil Appeals (Diary Nos. 18213/2021, 20331/2021, 7535/2021, 7670/2021, 23486/2021 and 7667/2021).

The Hon’ble Supreme Court vide its orders dated 08.04.2022, 13.05.2022, 27.02.2023 05.01.2024 and 19.04.2024 directed that operation of brick kilns in NCR districts be allowed only for 04 months i.e 01st March to 30th June of each subsequent year with valid consent & declared production capacity, which have adopted zig-zag technology and are complying the conditions of Ministry of Environment, Forest and Climate Change (hereinafter referred to as "MoEF&CC") notification dated 22.02.2022. It is pertinent to highlight that there was no restriction on the use of coal in brick kilns functioning between the months of March to June. Thus, the Respondents were in compliance with the said directions and operated well within the set parameters. A copy of Hon’ble Supreme Court orders dated 08.04.2022, 13.05.2022, 27.02.2023 , 05.01.2024 & 19.04.2024 are annexed as **Annexure-(R/1** Page no. 16 to 51)

The MoEF&CC Notification issued vide GSR No. 143(E) dated 22.02.2022 (supra) stipulates that;

- (i) all new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making

- (ii) The existing brick kilns, the said brick kilns shall be converted to zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making within given time line, and
- (iii) All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.

It is pertinent to mention that the Respondent have been complying with the zig-zag technology as specified by the Ministry of Environment, Forest and Climate Change (MoEF&CC) in the notification dated 22.02.2022 since 2018, following the directions of the Environmental Pollution (Prevention and Control) Authority (EPCA) and the Central Pollution Control Board (CPCB). A copy of the above stated MoEF&CC notification dated 22.02.2022 is annexed as **Annexure-(R/2 Page no. 52 to 55)**

7. Further. it is humbly submitted that, the Commission for Air Quality Management in NCR & Adjoining areas (hereinafter referred to as “CAQM”) vide direction no. 64 dated 02.06.2022 directed industries to switch over to biomass or PNG latest by 30.09.2022 (for industries in area in NCR where PNG infrastructure/supplies are available) and by 31.12.2022 (for industries in areas in NCR where PNG infrastructure/supplies are not available), failing which such industries shall be closed down and not permitted to schedule their operations. Also, CAQM vide direction no. 65, dated 23.06.2022 issued a standard list of approved fuels in NCR wherein use of Bio fuel is permitted. It is humbly submitted that the Respondents only became aware of Direction No. 65 issued by the Commission for Air Quality Management (CAQM) on 23.06.2022, following the National Green Tribunal (NGT) order dated 06.05.2024, passed in O.A. No. 202/2024. Soon after, without any delay, the Respondents ceased using coal and switched entirely to using

biofuel/agricultural waste from the date of the NGT order dated 06.05.2024. A copy of CAQM direction dated 23.06.2022 is annexed as **Annexure**-(R/3 Pg. 56 to 63)

8. That the averments made under Para Nos. 4 (4.5-4.8) in the OA is regarding the applicant's visit to various brick kilns for procuring order and marketing purpose in December, 2023 and January, 2024. During the visit applicant found heaps of coal lying at the premises of such brick kilns. In this regard, it is submitted that the coal present in the brick kiln at the time of the said order by the NGT was part of old stock, and subsequent to the issuance of the NGT order, no new coal has been procured by the Respondents. It is humbly requested that this clarification be duly considered by the authorities. Consequently, this Answering Respondent refrains from offering any further comments on this matter.

8. That the averments made under Para Nos. 4 (4.9-4.11) & 5 of the OA pertains to the details of e-mail sent to the Chief Minister of Uttar Pradesh and District Magistrate, Baghpat, UP to take immediate action against the brick-kilns using coal as fuel. The applicant also submits that action has been taken by the authorities to inspect or seize the stock of lying in the premises of various brick kilns at Baghpat, UP. It is humbly submitted that, this may suitably be replied by the Respondent no. 3 and Respondent no. 5 and hence, need no reply from this Answering Respondent.

9. That the averments made under Para Nos. 6 & 7 of the OA related to the concern of applicant that all the brick kilns owners (400 approximately) may burn 100 tons of coal each day, thereby deteriorating the air quality, therefore requesting this Hon'ble NGT to pass an order for inspection of the brick kilns situated at Baghpat, UP. It is humbly submitted that submission made at Para no. 7 are re-iterated in this regard.

10. That the averments made under Para No. 8 are false and denied. The Respondent No. 12 is an association – which are working abiding all the rules of law.

11. That the averments made under Para Nos. 9 (A-L) refers to the grounds for filing this application. It is humbly submitted that reply in this regard is already provided in above paras and not reiterated here for the sake of brevity .

12. That in view of the above submissions, the abovenamed Respondents humbly submits that they shall abide by any orders or directions passed by this Hon'ble NGT in the instant OA.

13. It is submitted that order dated 05.04.2024 of the Supreme Court clearly directed the brick kilns to ensure compliance with the notification dated 22.02.2022 of the Ministry of Environment, Forest and Climate Change of India. The relevant paras of the order is reiterated below”

“The interim order dated 27.02.2023 was passed in these proceedings which enables the concerned brick kilns to function during the operational period i.e., 01.03.2023 to 30.06.2023. Prayer is made for extension of the said interim order dated 27.02.2023 also for the same operational period of the year 2024, by the learned counsel for the appellant(s). Such permission for this year is granted with the same conditions. The terms under which the brick kilns can operate are already set out in our earlier order dated 27.02.2023 and also in the orders dated 08.04.2022 and 13.05.2022 respectively. The brick kilns are expected to ensure compliance with the notification dated 22.02.2022 of the Ministry of Environment, Forest and Climate Change of India.”

Given the clear instruction provided by the Supreme Court, the Respondents diligently ensured compliance with the terms outlined in the order, including the directives pertaining to environmental regulations.

14. It is further submitted that the Respondent's brick kilns possess valid consent to operate until 2025, as evidenced by the consent granted by various authorities. These consents, obtained from the relevant authorities, serve as conclusive evidence of the Respondent's compliance with regulatory requirements and their lawful authorization to conduct operations until the specified timeframe. Moreover, the Respondent has also converted the brick kiln in zig zag technology as per the notification dated 22.02.2022. The consent granted by various authorities are annexed as **Annexure-R/4** (Page no. 64 to 129)

15. It is further submitted that the Respondents meticulously adhered to the stipulations outlined in the notification dated 22.02.2022. Clause 3 of the notification unequivocally mandates that all brick kilns utilize exclusively approved fuels, including Piped Natural Gas, coal, firewood, and/or agricultural residues. Moreover, the clause explicitly prohibits the use of pet coke, tires, plastic, hazardous waste, or any such non-approved substances in brick kilns. It is emphasized that the Respondents complied with these directives, ensuring that only approved fuels as per the said notification were utilized in their brick kilns operations.. Hence, it is submitted that the Respondents' actions align with the requirements set forth in the aforementioned notification.

16. It is further submitted that the Respondents assert that the aforementioned order dated 17.02.2021 passed in in OA No. 1016/2019 titled as Utkarsh Panwar Vs. CPCB & Ors did not impose any ban on coal use in NCR between the period of March to June. It is further submitted that the Respondents were not apprised about the notification issued by CAQM. Owing to the absence of adequate publicity regarding the new notification dated 23.06.2022 issued by CAQM, coupled with the Respondents' operation from remote areas, they were unaware of its existence and only became aware of it vide the NGT order dated 06.05.2024. Consequently, the Respondents continued their operations in accordance with the provisions outlined in the notification dated 22.02.2022 and

thereafter the directive of the Supreme Court dated 05.04.2024. Given this lack of awareness and the Respondents' earnest commitment to regulatory compliance, it is affirmed that they will cease the use of coal henceforth. Therefore, it is reiterated that the Respondents' operations will henceforth be conducted in strict adherence to the prevailing regulations and court directives, ensuring environmental sustainability and legal compliance.

17. The answering Respondents reserves the right to file any further submissions, and undertakes to do so if directed by this Hon'ble Tribunal.



MOHINI PRIYA

ADVOCATE FOR THE RESPONDENT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
 PRINCIPAL BENCH, NEW DELHI
 ORIGINAL APPLICATION NO. 202 OF 2024



IN THE MATTER OF

Pramod Kumar

Petitioner

Versus

Central Pollution Control Board.

Respondent

AFFIDAVIT

I Rajendra Singh , Bhaghpat Ent Nirmata Samati Bhaghpat ,
 do hereby solemnly affirm and state as follows;

1. That I am respondent No. 12 in the and such I am conversant with the facts and circumstances of the case and also competent to swear this affidavit
2. I state that I have read and understood the contents of the accompanying counter affidavit which have been drafted under my instruction and that I have read and understood the same and that I state that the facts stated therein are true to the best of my knowledge and belief and rest are submission based on legal advice which I believe to be true and correct.
3. I say that the annexure annexed along with the counter affidavit are true copy its respective original
4. I say that the averments of facts stated above are true to my knowledge, no part of the false and nothing material has been concealed therein.



21/5/24

DEPONENT

VERIFICATION:

I the deponent hereinabove do hereby verify that the contents of this affidavit as being true and correct to the best of the knowledge and belief. I state that no part of this affidavit is false and nothing material has been omitted therefrom.

Verify before me on this June, 2024

21/5/24

DEPONENT

Serial No. 01 Case No. 7776
 Verified by That Shri. राजेश कुमार शर्मा
 Identified By Shri. राजेश कुमार शर्मा
 Made This Affidavit before me राजेश कुमार शर्मा
 Dated 28-06-24 at about 10:30
10:30 A.M./P.M. at Baghat

Oath Commissioner
[Signature]
28-06-24



Government of Uttar Pradesh

IN-UP93923455637035W

e-Stamp

Certificate No. : IN-UP93923455637035W
 Certificate Issued Date : 26-Jun-2024 10:23 AM
 Account Reference : NEWIMPACC (SV)/ up14801504/ BARAUT/ UP-BGH
 Unique Doc. Reference : SUBIN-UPUP1480150484261613598583W
 Purchased by : SANJEEV KUMAR SO ISHWAR SINGH
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : SANJEEV KUMAR SO ISHWAR SINGH
 Second Party : Not Applicable
 Stamp Duty Paid By : SANJEEV KUMAR SO ISHWAR SINGH
 Stamp Duty Amount (Rs.) : 10
 (Ten only)



NOTARY

Handwritten signature

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 202 OF 2024

IN THE MATTER OF

Pramod Kumar

Petitioner

Versus

Central Pollution Control Board.

Respondent



AFFIDAVIT

I Sanjiv Kumar, Maa Sidhi Brick filed village Saroorpur kalan Baghpat , do hereby solemnly affirm and state as follows;

1. That I am respondent in No. 9 the and such I am conversant with the facts and circumstances of the case and also competent to swear this affidavit
2. I state that I have read and understood the contents of the accompanying counter affidavit which have been drafted under my instruction and that I have read and understood the same and that I state that the facts stated therein are true to the best of my knowledge and belief and rest are submission based on legal advice which I believe to be true and correct.
3. I say that the annexure annexed along with the counter affidavit are true copy its respective original
4. I say that the averments of facts stated above are true to my knowledge, no part of the false and nothing material has been concealed therein.

NOTARY

21/10/24

DEPONENT



VERIFICATION:

I the deponent hereinabove do hereby verify that the contents of this affidavit as being true and correct to the best of the knowledge and belief. I state that no part of this affidavit is false and nothing material has been omitted therefrom.

Verify before me on this June, 2024

[Signature]
NOTARY

DEPONENT

No. 30 Date 28/06/24
above noted Shri.....
Identified by Shri..... *Sanjiv Kumar Gishwan*
Presented this affidavit before me at.....
Am/Pm and solemnly affirmed the contents
which were read over/translated and explained
to him. Received Rs.....

[Signature]

SUNIL KUMAR JAIN ADVOCATE
District Jhansi (U.P.)



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 202 OF 2024

IN THE MATTER OF

Pramod Kumar

Petitioner

Versus

Central Pollution Control Board.

Respondent

AFFIDAVIT

I Tejpal Singh, Krishna Brick Filed village- Saroorpur Kalan Baghpat, do hereby solemnly affirm and state as follows;

1. That I am respondent No. 8 in the and such I am conversant with the facts and circumstances of the case and also competent to swear this affidavit

I state that I have read and understood the contents of the accompanying counter affidavit which have been drafted under my instruction and that I have read and understood the same and that I state that the facts stated therein are true to the best of my knowledge and belief and rest are submission based on legal advice which I believe to be true and correct.

3. I say that the annexure annexed along with the counter affidavit are true copy its respective original
4. I say that the averments of facts stated above are true to my knowledge, no part of the false and nothing material has been concealed therein.



Handwritten signature of the deponent in Hindi.

DEPONENT

VERIFICATION:

I the deponent hereinabove do hereby verify that the contents of this affidavit as being true and correct to the best of the knowledge and belief. I state that no part of this affidavit is false and nothing material has been omitted therefrom.

Verify before me on this June, 2024

Serial No. 02 Coopan No. 72777
Verified by The Shri श्री प्रदीप कुमार
Identified By Shri श्री सुश्री म. म. जेठवा
Made This Affidavit before me श्री प्रदीप कुमार
Dated 28-06-24 at about 10:32
10:32 A.M./P.M. at Baghat

Handwritten signature of the deponent in Hindi.

DEPONENT

Oath Commissioner

Handwritten signature and date 28-06-24 of the Oath Commissioner.

CA Diary No. 18213/2021 etc.

ITEM NO.42

COURT NO.10

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No. 18213/2021

(Arising out of impugned final judgment and order dated 17-02-2021
in OA No. 1016/2019 passed by the National Green Tribunal)

NCR BRICK KILN ASSOCIATION

Petitioner(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

Respondent(s)

WITH

Diary No(s). 20331/2021 (XVII)

Diary No(s). 7535/2021 (XVII)

Diary No(s). 7667/2021 (XVII)

Diary No(s). 7670/2021 (XVII)

Diary No(s). 23486/2021 (XVII)

Date : 08-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. Sanjay Rathi, Adv.
Mr. Ekansh Bansal, Adv.
Mr. Vibhav Mishra, Adv.
Mr. Parmanand Gaur, AOR

Mr. Neeraj Kumar Jain, Sr. Adv.
Mr. Sanjay Singh, Adv.
Mr. Aniket Jain, Adv.
Mr. Umang Shankar, AOR
Mr. Subodh Gupta, Adv.
Mr. Deepak Gupta, Adv.

Mr. G. Balaji, AOR

CA Diary No. 18213/2021 etc.

Mr. S. P. Singh, Sr. Adv.
Mr. Omveer Bhati, Adv.
Mr. Mukesh Kumar Singh, Adv.
M/S. Mukesh Kumar Singh and Co., AOR

For Respondent(s)

Mrs. Swarupama Chaturvedi, AOR
Ms. Saumya Yapoor, Adv.
Ms. Himanshi Goel, Adv.

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.
Mr. Manoj Kr. Sharma, Adv.
Mr. Bhuwan Chandra, Adv.

Mr. Sanjay Kumar Visen, AOR

Ms. Pooja Dhar, AOR

Mr. Varinder Kumar Sharma, AOR

Mr. Rohan Thawani, Adv.
Ms. Pooja Dhar, Adv.
Ms. Gunjan Ahuja, Adv.
Mr. Pratul Pratap Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

After hearing the learned counsel on behalf of the parties which includes Shri Rohan, learned counsel, we are of the view that the following order is required to be passed keeping in view, undoubtedly, the interest of the environment, and factoring in both the interests of the persons who are running the brick kiln industry and the employees who would be working therein.

We bear in mind the averments in the affidavit dated 25.03.2022 filed by the Central Pollution Control Board.

CA Diary No. 18213/2021 etc.

Therein, in para 7, it is stated that 2164 units, which are located in Uttar Pradesh and Haryana, have been on inspection found to have *zig zag* technology in place. But Shri Rohan, learned counsel for the applicant before the National Green Tribunal, would point out that about 115 out of them did not have the consent to operate. We further take into consideration again what is pointed out by Shri Rohan that out of 2164 units, about 221 units have not admittedly declared their production capacity.

Therefore, those units which have the consent to operate and have also declared the production capacity out of the 2164, are permitted to operate subject to the following conditions. In other words, we make it clear that those out of 2164 units, which have not obtained consent to operate and those units which have not declared their production capacity, shall not be permitted to operate.

The permission to operate will be subject to the following conditions:

(1) The production will be permitted only subject to the units complying with notification dated 22.02.2022. For the sake of clarity, we quote the same:

CA Diary No. 18213/2021 etc.

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE NOTIFICATION
New Delhi, the 22nd February, 2022**

G.S.R.143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

"74	Brick Kilns	Particulate matter in stack emission	250 mg/Nm ³
		Minimum stack height (Vertical Shaft Brick Kilns) -Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		-Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns) -Kiln capacity less than 30,000 bricks per day	24 m
		-Kiln capacity equal or	27 m

CA Diary No. 18213/2021 etc.

		more than 30,000 bricks per day	
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Notes:

1.All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.

2.The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.

3.All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.

4.Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.

5.Particulate Matter (PM) results shall be normalized at 4% CO₂ as below: $PM \text{ (normalized)} = (PM \text{ (measured)} \times 4\%) / (\% \text{ of } CO_2 \text{ measured in stack})$, no normalization in case $CO_2 \text{ measured} \geq 4\%$. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO₂ emission rate in kg/hr), and the maximum of two shall apply.

6.Brick kilns should be established at a minimum distance

CA Diary No. 18213/2021 etc.

of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.

8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.

9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.

10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]
NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number S.O. 844(E), dated the 19th November, 1986 and lastly amended vide number G.S.R. 724(E), dated the 04th October, 2021"

(2) The Officers of both Central Pollution Control Board and

CA Diary No. 18213/2021 etc.

the State Pollution Control Boards shall conduct surprise inspections without any notice and warning to the persons running the units from time to time to ensure that the production is being carried out in terms of the aforesaid notification.

(3) Production will be further subject to the condition that it will be limited to the production capacity as per the consent granted by the respective State Pollution Control Boards as has been in fact documented in the compliance affidavit dated 06.04.2022 (Annexure R2) filed by respondent No. 2.

As an example, we would take the case of M/s. Shiv Brick Field, Pura Mahadev, Bagpat. Production will be limited to six lakhs for this unit. In similar vein other units will be entitled to undertake production, as per the consent granted by State Pollution Control Board in the affidavit which is filed by the Pollution Control Board.

(4) The persons running the units shall report at the end of every cycle, the actual total production which has been carried out in their units (arising out of each cycle) to the

CA Diary No. 18213/2021 etc.

respective State Pollution Control Boards. The State Pollution Control Boards shall promptly intimate the Central Pollution Control Board, the said figures and on the date of the next hearing, the Central Pollution Control Board will produce a chart showing the production so that the Court may analyse as to whether there is a violation of this Court's order.

(5) The Central Pollution Control Board and the State Pollution Control Board will monitor the impact of the pollution which is generated as a result of the units being permitted to operate, and actually carrying out the production in such form as is measurable.

List the matters on 06th May, 2022.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER

ITEM NO.30

COURT NO.9

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 18213/2021

(Arising out of impugned final judgment and order dated 17-02-2021
in OA No. 1016/2019 passed by the National Green Tribunal)

NCR BRICK KILN ASSOCIATION

Petitioner(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

Respondent(s)

WITH

Diary No(s). 20331/2021 (XVII)

Diary No(s). 7535/2021 (XVII)

Diary No(s). 7667/2021 (XVII)

Diary No(s). 7670/2021 (XVII)

Diary No(s). 23486/2021 (XVII)

Diary No(s). 11747/2022 (XVII)

(With IA No.68237/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.68236/2022-EX-PARTE STAY and IA No.68235/2022-
PERMISSION TO FILE APPEAL)

Date : 13-05-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For parties

Mr. Parmanand Gaur, AOR

Mr. Neeraj Kumar Jain, Sr. Adv.

Mr. Aniket Jain, Adv.

Mr. Subodh Gupta, Adv.

Mr. Deepak Gupta, Adv.

Mr. Umang Shankar, AOR

Mr. Nidhesh Gupta, Sr. Adv.

Ms. Pallavi Singh, Adv.

Ms. Nidhi Gupta, Adv.

Ms. Vriti Gujral, Adv.
Mr. Sanjeev Chaudhary, Adv.
Mr. G. Balaji, AOR

Mr. S. P. Singh, Sr. Adv.
Mr. Raunak Parekh, Adv.
Mr. Omvir Singh Bhati, Adv.
Mr. C. Kannan, Adv.
Ms. Divya Singhvi, Adv.
Ms. Kajal Rani, Adv.
Mr. Mukesh Kumar Singh, Adv.

M/s. Mukesh Kumar Singh and Co., AOR

Mrs. Swarupama Chaturvedi, AOR
Ms. Saumya Kapoor, Adv.
Ms. Himanshi Goel, Adv.

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Manoj Kumar Sharma, Adv.

Mr. Anil Grover, Sr. Adv.
Ms. Noopur Singhal, Adv.
Mr. Rahul Khurana, Adv.
Mr. Satish Kumar, Adv.
Ms. Ritu Rastogi, Adv.
Mr. Sanjay Kumar Visen, AOR
Mr. Suresh Kumar Bhan, Adv.

Mr. Rohan Thawani, Adv.
Ms. Pooja Dhar, AOR
Mr. Pratul Pratap Singh, Adv.

Mr. Y. D. Sharma, Sr. Adv.
Ms. Pushpa Kumari Mishra, Adv.
Mr. Amitabh Poddar, Adv.
Mr. Kumar Gaurav, Adv.
Ms. Sweety Dubey, Adv.
Mr. Rajnish Kumar Jha, AOR
Ms. Deepika Sharma, Adv.

Mr. Varinder Kumar Sharma, AOR
Mr. P. K. Singh, Adv.
Mr. Shantanu Sharma, Adv.
Mr. Vijay Pal, Adv.

Mr. Mahesh Kasana, Adv.
Ms. Aparna Rohatgi Jain, Adv.
Dr. S. K. Verma, Adv.

Mr. Pallav Shishodia, Sr. Adv.
Mr. Shashank Bajpai, Adv.
Mr. Somesh Tiwari, Adv.
Ms. Shakun Sudha Shukla, Adv.
Ms. Vidula Mehrotra, Adv.
Mr. Utsav Saxena, Adv.
Mr. Shubhankar Singh, Adv.
Mr. Dhananjay Tewari, Adv.
Ms. Manisha Ambwani, AOR

UPON hearing the counsel the Court made the following
O R D E R

Read order dated 06th May, 2022.

Today when the matter came up, we have heard the learned counsel appearing for the parties.

Compliance affidavit has been filed on behalf of the Central Pollution Control Board (CPCB), UP Pollution Control Board and Haryana State Pollution Control Board.

It is pointed out that the test conducted based on the order dated 06.05.2022 has yielded results in regard to Baghpat and Jhajjar. With regard to Ghaziabad, test could not be completed and will be completed within a few days from 16.05.2022. We record the submission of Ms. Swarupama Chaturvedi, learned counsel appearing for CPCB, in this regard.

Regarding the high level pollution depicted from the unit which was inspected at Jhajjar, there is some debate. It is contended on behalf of Shri Nidhesh Gupta, learned senior counsel appearing on behalf of the appellant, that it may not be correct.

Whereas, Shri Rohan, learned counsel appearing for the

applicant in NGT, would paint an alarmist position. One of the submissions was that there must be reduction in the capacity. Another suggestion made was that units must be permitted to operate on a staggered basis.

It is further pointed out by Ms. Swarupama Chaturvedi, learned counsel, that CPCB is working on the modalities in coordination with IIT Delhi for the purpose of monitoring the units through satellite. This project will be put in place within a period of two weeks from today in at least a few grids. We order that Jhajjar will be one of them where the surveillance through satellite will be done within two weeks from today and that all the units will be brought under the satellite recognizance within two months.

Learned counsel for the CPCB would point out that in regard to 26 units in Gautam Budh Nagar, affidavit has been filed indicating that the State Pollution Control Board has informed the CPCB of the production capacity. In regard to another set of 29 falling in Hapur, CPCB has received information about the production capacity from the UP State Pollution Control Board. In synchronization with this submission, Shri Pallav Shishodia, learned senior counsel appearing on behalf of the persons who are running these units, would pray that they may be also permitted to operate subject to the same conditions as others have been permitted to operate.

We are inclined to accept the request in regard to the

26+29 units as aforesaid subject to what we will indicate.

Though the larger question relating to these units operating on a staggered basis and by reducing the capacity has to be dealt with, we feel that since we are inclined to allow the operation of the units only till 30th June, 2022, for the time being, we need not place these restrictions on the units which we are permitting to operate. In regard to these aspects, CPCB and the State Pollution Control Boards as also the appellants besides and no doubt, the applicant before the NGT, will make available their valuable inputs when the matter is taken up for considering the question of operation of these units in future.

Another aspect which has been brought out is that many units are using agricultural residue as fuel for running the brick kilns. It is pointed out that in regard to Bhagpat where the test was conducted, surprisingly low level of pollution in comparison with the unit at Jhajjar has emerged. It is sought to be pointed out that this could be due to the use of agricultural residue also along with the coal.

We record the submission of Shri Nidhesh Gupta, learned senior counsel, that, in fact, 95 per cent of the units are making use of agricultural residue also. We would expect that in view of the rather encouraging results revealed from the test conducted at Baghpat, the units will make every attempt to make use of maximum amount of agricultural residue along with coal so that the prospect of the threat to

environmental pollution is reduced to the minimum possible.

We further make it clear that the units are permitted to operate only till 30th June, 2022, subject to all the conditions imposed in earlier orders.

We add two conditions for the units to be allowed to operate:

(1) All units will provide platforms for conducting the monitoring of the pollution having minimum dimension of 4 feet by 6 feet.

(2) The diameter of the portholes in all the units shall be not less than 4-5 inches diameter.

We further direct that in all the units portholes must be of the size we have indicated. Surprise inspections as envisaged in the earlier orders are to be continuously conducted with utmost vigour and action in terms of the inspections conducted shall be taken by the appropriate authority.

The platform and the portholes of the size we have indicated shall be put in place, if not already put in place within a period of maximum 10 days from today.

In Diary No. 11747/2022, issue notice. Ms. Swarupama Chaturvedi, learned counsel, takes notice on behalf of CPCB and Mr. Rohan, learned counsel takes notice on behalf the applicant before the NGT. Counter affidavit may be filed in the said case.

Counter affidavit may also be filed in Diary No. 23486/2021.

List the matter on 25th July, 2022.

Learned counsel appearing on behalf of the UP State Pollution Control Board, on instructions, submits that the UP State Pollution Control Board has already conducted 524 surprise inspections and action has also been taken as per law and 299 units have been closed down.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER

ITEM NO.49+52

COURT NO.16

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 18213/2021

(Arising out of impugned final judgment and order dated 17-02-2021 in OA No. 1016/2019 passed by the National Green Tribunal)

NCR BRICK KILN ASSOCIATION**Petitioner(s)****VERSUS****CENTRAL POLLUTION CONTROL BOARD & ORS.****Respondent(s)**

IA No. 113626/2021 - AMENDMENT IN CAUSE TITLE
IA No. 113624/2021 - APPLICATION FOR TAKING ON RECORD
IA No. 167370/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 13898/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 176106/2022 - CLARIFICATION/DIRECTION
IA No. 25284/2023 - CLARIFICATION/DIRECTION
IA No. 25311/2023 - CLARIFICATION/DIRECTION
IA No. 103803/2021 - EX-PARTE STAY
IA No. 103804/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED

JUDGMENT

IA No. 42892/2022 - EXEMPTION FROM FILING O.T.
IA No. 100876/2022 - EXEMPTION FROM FILING O.T.
IA No. 10731/2023 - EXEMPTION FROM FILING O.T.
IA No. 186593/2022 - EXEMPTION FROM FILING O.T.
IA No. 42890/2022 - INTERVENTION APPLICATION
IA No. 170476/2022 - INTERVENTION APPLICATION
IA No. 67159/2022 - INTERVENTION APPLICATION
IA No. 186591/2022 - INTERVENTION APPLICATION
IA No. 25300/2023 - INTERVENTION/IMPLEADMENT
IA No. 7992/2023 - MODIFICATION OF COURT ORDER
IA No. 28742/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 100875/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 10727/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 52090/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 44650/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 103800/2021 - PERMISSION TO FILE APPEAL)

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Diary No(s). 20331/2021 (XVII)

IA No. 174452/2022 - CLARIFICATION/DIRECTION
IA No. 174447/2022 - CLARIFICATION/DIRECTION

IA No. 104689/2022 - CLARIFICATION/DIRECTION
 IA No. 100750/2022 - CLARIFICATION/DIRECTION
 IA No. 126087/2021 - EX-PARTE STAY
 IA No. 126088/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
 IA No. 126086/2021 - PERMISSION TO FILE APPEAL)

Diary No(s). 7535/2021 (XVII)

IA No. 124597/2021 - EX-PARTE STAY
 IA No. 75241/2022 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 75405/2022 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 124600/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
 IA No. 75399/2022 - EXEMPTION FROM FILING O.T.
 IA No. 75242/2022 - EXEMPTION FROM FILING O.T.
 IA No. 75398/2022 - MODIFICATION
 IA No. 75238/2022 - MODIFICATION OF COURT ORDER
 IA No. 124595/2021 - PERMISSION TO FILE APPEAL)

Diary No(s). 7670/2021 (XVII)

IA No. 85897/2022 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 85895/2022 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 126800/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
 IA No. 126797/2021 - PERMISSION TO FILE APPEAL
 IA No. 126798/2021 - STAY APPLICATION)

Diary No(s). 7667/2021 (XVII)

IA No. 99973/2022 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 130615/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
 IA No. 99975/2022 - EXEMPTION FROM FILING O.T.
 IA No. 67910/2022 - EXEMPTION FROM FILING O.T.
 IA No. 67909/2022 - MODIFICATION OF COURT ORDER
 IA No. 130614/2021 - PERMISSION TO FILE APPEAL
 IA No. 130617/2021 - STAY APPLICATION)

Diary No(s). 23486/2021 (XVII)

IA No. 136286/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
 IA No. 136288/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
 IA No. 136287/2021 - PERMISSION TO FILE APPEAL)

Diary No(s). 11747/2022 (XVII)

IA No. 14518/2023 - CLARIFICATION/DIRECTION
 IA No. 68236/2022 - EX-PARTE STAY
 IA No. 68237/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 81168/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 68235/2022 - PERMISSION TO FILE APPEAL)

W.P.(C) No. 367/2022 (X)

IA No. 73683/2022 - EXEMPTION FROM FILING O.T.
IA No. 167394/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

C.A. No. 6643-6644/2022 (XVII)

IA No. 82183/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 82179/2022 - GRANT OF INTERIM RELIEF)
C.A. No. 5787/2022 (XVII)

IA No. 179024/2022 - CLARIFICATION/DIRECTION
IA No. 100488/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 100490/2022 - EXEMPTION FROM FILING O.T.
IA No. 100487/2022 - STAY APPLICATION)

CONMT.PET.(C) No. 733/2023

FOR ADMISSION and IA No.40734/2023-EXEMPTION FROM FILING O.T.)

Date : 27-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s)

Mr. Nidhesh Gupta, Sr. Adv.
Ms. Pallavi Singh, Adv.
Ms. Japneet Kaur, Adv.
Ms. Vriti Gujral, Adv.
Mr. G. Balaji, AOR

Mr. Neeraj Kumar Jain, Sr. Adv.
Mr. Ankit Jain, Adv.
Mr. Sanjay Singh, Adv.
Mr Subodh Gupta, Adv.

Mr. S P Singh Sr.adv, Adv.
Ms. Divya Singhvi, Adv.
Mr. Narendra Kumar Goyal, Adv.
Mr. Vipin Kumar Saxena, Adv.
Mr. Ashutosh Chaturvedi, Adv.
Mr. Vipin Sandu, Adv.
Mr. Ajit Kumar Pathak, Adv.
Mr. Jeetendra Kumar, Adv.

Mr. Kajal Rani, Adv.
 Mr. Kunwar Siddharth Singh, Adv.
 Mr. Chandrakant Sukumar Sarkar, Adv.
 Mr. Ikshit Singhal, Adv.
 Mr. Rajiv Kumar, Adv.
 M/S. Mukesh Kumar Singh And Co., AOR

Mr. Sanjay Rathi, Adv.
 Ms. Megha Gaur, Adv.
 Mr. Ekansh Bansal, Adv.
 Mr. Vibhav Mishra, Adv.
 Mr. Parmanand Gaur, AOR

Mr. Umang Shankar, AOR

Ms. Mohini Priya, AOR

Mr. Varinder Kumar Sharma, AOR
 Mr. Yugal Kishor Prasad, Adv.
 Mr. Shantanu Sharma, Adv.
 Ms. Parul Sharma, Adv.
 Mr. Bishan Dass, Adv.
 Mr. Bikash Chandra, Adv.
 Mr. Dharpal Saini, Adv.
 Mr. Jay Prakash Yadav, Adv.
 Mr. Pramod Kumar Singh, Adv.
 Mr. R. D. Rathore, Adv.
 Mr. Dinesh Mohan Sinha, Adv.
 Mr. Jitendra Kumar Sah, Adv.

Mr. Abhinav S. Raghuvanshi, AOR

Ms. Manisha Ambwani, AOR
 Mr. Pallav Sisodia, Sr. Adv.
 Mr. Shashank Bajpai, Adv.
 Ms. Vidula Mehrotra, Adv.
 Mr. Utsav Saxena, Adv.
 Mr. Shubhankar Singh, Adv.
 Mr. Kaveesh Nair, Adv.
 Mr. Aashna Mehra, Adv.
 Ms. Aashna Mehra, Adv.
 Mr. Supragya Ram Mishra, Adv.
 Ms. Supragya Mishra, Adv.

Mr. Rohan Thawani, Adv.
 Ms. Pooja Dhar, AOR
 Mr. Mantavya Sharma, Adv.

Mr. Sumit Kumar, Adv.
 Mr. Avinash Mishra, Adv.

For Respondent(s)

Mrs. Swarupama Chaturvedi, AOR
Ms. Saumya Kapoor, Adv.

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.
Mr. Manoj Kumar Sharma, Adv.

Mr. Azmat Hayat Amanullah, AOR
Mr. Nishant Awana, Adv.

Ms. Aparna Rohatgi Jain, Adv.
Mr. Mahesh Kasana, Adv.
Mr. S. K. Verma, AOR

Mr. B.k.satija, A.A.G.
Mr. Alok Sangwan, Sr. A.A.G.
Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Rahul Khurana, Adv.
Mr. Sumit Kumar Sharma, Adv.
Mr. Samar Vijay Singh, AOR
Mr. Rajat Sangwan, Adv.
Ms. Amrita Verma, Adv.
Ms. Sabarni Som, Adv.
Mr. Keshav Mittal, Adv.

Mr. Rohan Thawani, Adv.
Ms. Pooja Dhar, AOR
Mr. Mantavya Sharma, Adv.
Mr. Mantaviya Sharma, Adv.

Ms. Nityana Mishra, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. Akhileshwar Jha, Adv.
Ms. Niharika Dewivedi, Adv.
Ms. Shweta Sand, Adv.
Ms. Yamini Sharma, Adv.
Mr. Amit Kumar Chawla, Adv.

Mr. Diggaj Pathak, AOR
Mrs. Shweta Sharma, Adv.
Ms. Prachi Kohli, Adv.
Ms. Shubhi Pandey, Adv.

Mr. Sumit Kumar, AOR

Mr. Vijay Pal, Adv.
Mr. Vinay Kumar Aherodiya, Adv.
Mr. Amit Garg, Adv.
Mr. Om Prakash, Adv.
Mr. Pramod Kumar Singh, Adv.
Mr. Kundan Lal, Adv.

Mr. Deepankar, Adv.
Mr. Umang Tripathi, Adv.
Mr. Karunesh Kumar Shukla

Mr. Kailash Prashad Pandey, AOR
Mr. Rajnish Kumar Jha, AOR
Mr. Varinder Kumar Sharma, AOR

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the appellants have submitted that Brick Kilns in the concerned States start functioning from 1st of March of every year. Now as the 1st of March is approaching after two days, they would require urgent orders as have been granted for the previous years.

Reference has been made to two orders passed on 08.04.2022 and 13.05.2022 by which this Court had permitted the Brick Kilns in the concerned States to function for the year 2022 subject to certain terms and conditions laid down in those two orders. They have prayed for similar directions for the year 2023 also.

Learned Counsel appearing for the Central Pollution Control Board (CPCB) submits that upon applications being made by the respective Brick Kilns owners to the State Pollution Control Boards (SPCB), the SPCBs after due verification make their recommendation to the CPCB and thereafter CPCB after due verification grant clearance to the units which are all compliant and in case of any defects the same are to be removed and thereafter fresh consideration is made for such units.

Learned Counsel further pointed out that an affidavit was filed on last Thursday i.e. 23.02.2023 along with which list of all Brick Kilns is attached with comments against each of the Brick Kilns whether it is fully compliant or not. All those Brick Kilns which have defects, the same have also been mentioned therein. She further submits that the CPCB has no problem in all compliant Brick Kilns to start functioning from 1st March 2023. She further submits that a supplementary affidavit has been filed today which contains a revised list of the compliance status as some of the Brick Kilns in the meantime have removed the minor defects earlier existing. She further submits that any other Brick Kiln for which defects have been pointed out if the same are removed and they approach afresh through their respective SPCBs, their applications would also be considered in accordance with law at the earliest and appropriate orders would be issued so that they may start functioning after they are found to be fully compliant. Such compliance has to be tested on the basis of Notification dated 22nd February 2022 and the orders passed by this Court.

In view of the above, similar directions as contained in orders dated 08.04.2022 and 13.05.2022 would be applicable for the year 2023 also and all Brick Kilns which are found to be fully compliant by the CPCB may start their functioning strictly in accordance with the terms and conditions laid down in the above-mentioned two orders.

We further provide that all those Brick Kilns where defects have been pointed out may remove the defects and approach the SPCBs for reconsideration of their cases which would be appropriately considered by the SPCBs and CPCB in accordance with law with expediency.

It has also been pointed out by the learned counsel for the appellants that in the list provided by the CPCB in the affidavit filed on 23.02.2023 there are some factual errors which needs to be corrected. In this respect, the respective Brick Kilns may move appropriate application(s) before CPCB pointing out the errors which would be duly considered by the CPCB expeditiously and appropriate orders would be passed within a week from the date of receipt of the application(s) after due verification of facts.

List the matters for final disposal as agreed by the learned counsel for the parties, on 14th March 2023. In the meantime, pleadings may be completed.

CONMT.PET.(C) No.733/2023

List on 14th March 2023.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
COURT MASTER (NSH)

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 18213/2021

(Arising out of impugned judgment and order dated 17-02-2021 in OA No. 1016/2019 passed by the National Green Tribunal)

NCR BRICK KILN ASSOCIATION

Petitioner(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

Respondent(s)

(IA No. 113626/2021 - AMENDMENT IN CAUSE TITLE
IA No. 113624/2021 - APPLICATION FOR TAKING ON RECORD
IA No. 167370/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 13898/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 27518/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 25311/2023 - CLARIFICATION/DIRECTION
IA No. 176106/2022 - CLARIFICATION/DIRECTION
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IA No. 100876/2022 - EXEMPTION FROM FILING O.T.
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IA No. 186593/2022 - EXEMPTION FROM FILING O.T.
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IA No. 67159/2022 - INTERVENTION APPLICATION
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IA No. 186591/2022 - INTERVENTION APPLICATION
IA No. 42890/2022 - INTERVENTION APPLICATION
IA No. 170476/2022 - INTERVENTION APPLICATION
IA No. 25300/2023 - INTERVENTION/IMPLEADMENT
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IA No. 10727/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 52090/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 44650/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 103800/2021 - PERMISSION TO FILE APPEAL)

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Diary No(s). 20331/2021 (XVII)
 (IA No. 174447/2022 - CLARIFICATION/DIRECTION
 IA No. 104689/2022 - CLARIFICATION/DIRECTION
 IA No. 100750/2022 - CLARIFICATION/DIRECTION
 IA No. 174452/2022 - CLARIFICATION/DIRECTION
 IA No. 126087/2021 - EX-PARTE STAY
 IA No. 126088/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT
 IA No. 126086/2021 - PERMISSION TO FILE APPEAL)

Diary No(s). 7535/2021 (XVII)
 (IA No. 124597/2021 - EX-PARTE STAY
 IA No. 75241/2022 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 75405/2022 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 124600/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT
 IA No. 75242/2022 - EXEMPTION FROM FILING O.T.
 IA No. 75399/2022 - EXEMPTION FROM FILING O.T.
 IA No. 75398/2022 - MODIFICATION
 IA No. 75238/2022 - MODIFICATION OF COURT ORDER
 IA No. 124595/2021 - PERMISSION TO FILE APPEAL)

Diary No(s). 7670/2021 (XVII)
 (IA No. 85897/2022 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 85895/2022 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 126800/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT
 IA No. 126797/2021 - PERMISSION TO FILE APPEAL
 IA No. 126798/2021 - STAY APPLICATION)

Diary No(s). 7667/2021 (XVII)
 (IA No. 99973/2022 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 130615/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT
 IA No. 67910/2022 - EXEMPTION FROM FILING O.T.
 IA No. 99975/2022 - EXEMPTION FROM FILING O.T.
 IA No. 67909/2022 - MODIFICATION OF COURT ORDER
 IA No. 130614/2021 - PERMISSION TO FILE APPEAL
 IA No. 130617/2021 - STAY APPLICATION)

Diary No(s). 23486/2021 (XVII)
 (IA No. 136286/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT
 IA No. 136288/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 136287/2021 - PERMISSION TO FILE APPEAL)

Diary No(s). 11747/2022 (XVII)
 (IA No. 14518/2023 - CLARIFICATION/DIRECTION
 IA No. 68236/2022 - EX-PARTE STAY
 IA No. 68237/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT
 IA No. 81168/2022 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES**IA No. 68235/2022 - PERMISSION TO FILE APPEAL)****W.P.(C) No. 367/2022 (X)****(IA No. 73683/2022 - EXEMPTION FROM FILING O.T.****IA No. 167394/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)****C.A. No. 6643-6644/2022 (XVII)****(IA No. 82183/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT****IA No. 82179/2022 - GRANT OF INTERIM RELIEF)****CONMT.PET.(C) No. 733/2023 (XVII)****(IA No. 40734/2023 - EXEMPTION FROM FILING O.T.)****C.A. No. 5787/2022 (XVII)****(IA No. 179024/2022 - CLARIFICATION/DIRECTION****IA No. 100488/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT****IA No. 100490/2022 - EXEMPTION FROM FILING O.T.****IA No. 100487/2022 - STAY APPLICATION)****Date : 05-01-2024 These matters were called on for hearing today.****CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY****HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA****For Petitioner(s)****Mr. Sanjay Rathi, Adv.****Ms. Megha Gaur, Adv.****Mr. Vibhav Mishra, Adv.****Mr. Parmanand Gaur, AOR****Mr. Neeraj Kumar Jain, Sr. Adv.****Mr. Aniket Jain, Adv.****Mr. Subodh Gupta, Adv.****Mr. Vidyut Kayaritar, Adv.****Mr. Deepak Gupta, Adv.****Mr. Umang Shankar, AOR****Mr. Nidhesh Gupta, Sr. Adv.****Ms. Vriti Gujral, Adv.****Ms. Pallavi Singh, Adv.****Mr. G. Balaji, AOR****Ms. Mohini Priya, AOR****Mr. Varinder Kumar Sharma, AOR****M/S. Mukesh Kumar Singh And Co., AOR****Mr. S P Singh, Sr. Adv.****Mr. Mukesh Kumar Singh, Adv.**

Mr. Lohit Kumar Bimal, Adv.
 Mr. Raghav Kumar Bimal, Adv.
 Mr. Narendra Kumar Goyal, Adv.
 Mr. Maneesh Saxena, Adv.
 Mr. Yatish Yadav, Adv.
 Ms. Komal Singh, Adv.
 Mr. Chandrakant Sukumar Sarkar, Adv.
 Mr. Vineet Singh, Adv.

Mr. Rohan Thawani, Adv.
 Ms. Pooja Dhar, AOR
 Mr. Pratul Pratap Singh, Adv.
 Ms. Aakriti Vikas, Adv.
 Ms. S. Ambica, Adv.

Mr. Abhinav S. Raghuvanshi, AOR

Mr. Shashank Bajpai, Adv.
 Mr. Shubhankar Singh, Adv.
 Mr. Somesh Tiwari, Adv.
 Mr. Utsav Saxena, Adv.
 Mrs. Vidula Mehrotra, Adv.
 Mr. Kaveesh Nair, Adv.
 Ms. Stuti Karwal, Adv.
 Ms. Aashna Mehra, Adv.
 Mr. Supragya Ram Mishra, Adv.
 Mr. Gopi Chand, Adv.
 Mr. Kartikey Singh, Adv.
 Ms. Rachael Tuli, Adv.
 Ms. Mahima Mukherjee, Adv.
 Mr. Amit Dubey, Adv.
 Dr. Neha Awasthi, Adv.
 Ms. Manisha Ambwani, AOR

For Respondent(s) Mrs. Swarupama Chaturvedi, AOR
 Mr. Saumya Kapoor, Adv.
 Ms. Aayush Shivam, Adv.

Mr. Pradeep Misra, AOR
 Mr. Daleep Dhyani, Adv.
 Mr. Suraj Singh, Adv.
 Mr. Manoj Kumar Sharma, Adv.

Mr. Nishant Awana, Adv.
 Ms. Rini Badoni, Adv.
 Mr. Niteen Kumar Sinha, AOR
 Mr. Hardik Choudhary, Adv.

Mr. S. K. Verma, AOR
 Mr. Mahesh Kasana, Adv.
 Ms. Aparna Rohtagi Jain, Adv.

Mr. Lokesh Sinhal, Sr. A.A.G.
 Mr. Alok Sangwan, Sr. A.A.G.
 Mr. B.K. Satija, A.A.G.
 Mr. Rahul Khurana, Adv.
 Mr. Samar Vijay Singh, AOR
 Mr. Sumit Kumar Sharma, Adv.
 Mr. Nikunj Gupta, Adv.
 Ms. Sabarni Som, Adv.
 Mr. Rajat Sangwan, Adv.
 Mr. Vaibhav Yadav, Adv.
 Mr. Vishnu Tallapragada, Adv.
 Mr. Vipul Dahiya, Adv.
 Mr. Apoorv Yadav, Adv.

Mr. Rohan Thawani, Adv.
 Ms. Pooja Dhar, AOR
 Mr. Pratul Pratap Singh, Adv.
 Ms. Aakriti Vikas, Adv.
 Ms. S. Ambica, Adv.

Mr. Diggaj Pathak, AOR

Mr. Rajesh Pathak, Adv.
 Mr. Sumit Kumar, AOR

Mr. Kailash Prashad Pandey, AOR
 Mr. Vijya Pal, Adv.
 Mr. Umang Tripathi, Adv.
 Mr. Rajesh Kumar Rath, Adv.
 Mr. Raj Vir Singh, Adv.
 Mr. Dilip Kumar, Adv.
 Mr. Kothapally Jagdish, Adv.
 Mr. Mahendra Singh, Adv.

Mr. Rajnish Kumar Jha, AOR
 Mr. Ilin Saraswat, Adv.
 Mr. Mahendra Kumar, Adv.
 Ms. Ilma Saifi, Adv.
 Ms. Samiksha Sharma, Adv.

Mr. Varinder Kumar Sharma, AOR
 Mr. Shantanu Sharma, Adv.
 Ms. Deeksha Gaur, Adv.
 Mr. Y K Prasad, Adv.
 Mr. Bishan Dass, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard learned counsel appearing for the parties. The interim

order dated 27.02.2023 was passed in these proceedings which enables the concerned brick kilns to function during the operational period i.e., 01.03.2023 to 30.06.2023.

Prayer is made for extension of the said interim order dated 27.02.2023 also for the same operational period of the year 2024, by the learned counsel for the appellant(s). Such permission for this year is granted with the same conditions.

The terms under which the brick kilns can operate are already set out in our earlier order dated 27.02.2023 and also in the orders dated 08.04.2022 and 13.05.2022 respectively. The brick kilns are expected to ensure compliance with the notification dated 22.02.2022 of the Ministry of Environment, Forest and Climate Change of India. It is further reiterated that the State Pollution Control Board must also continue to monitor the brick kilns including surprise inspection as was earlier ordered.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR

ITEM NO.60

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 18213/2021

(Arising out of impugned final judgment and order dated 17-02-2021 in OA No. 1016/2019 passed by the National Green Tribunal)

NCR BRICK KILN ASSOCIATION

Petitioner(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

Respondent(s)

IA No. 113626/2021 - AMENDMENT IN CAUSE TITLE
 IA No. 113624/2021 - APPLICATION FOR TAKING ON RECORD
 IA No. 167370/2022 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 13898/2023 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 27518/2023 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 25311/2023 - CLARIFICATION/DIRECTION
 IA No. 176106/2022 - CLARIFICATION/DIRECTION
 IA No. 25284/2023 - CLARIFICATION/DIRECTION
 IA No. 103803/2021 - EX-PARTE STAY
 IA No. 103804/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED

JUDGMENT

IA No. 186593/2022 - EXEMPTION FROM FILING O.T.
 IA No. 42892/2022 - EXEMPTION FROM FILING O.T.
 IA No. 100876/2022 - EXEMPTION FROM FILING O.T.
 IA No. 10731/2023 - EXEMPTION FROM FILING O.T.
 IA No. 25918/2023 - INTERVENTION APPLICATION
 IA No. 186591/2022 - INTERVENTION APPLICATION
 IA No. 42890/2022 - INTERVENTION APPLICATION
 IA No. 170476/2022 - INTERVENTION APPLICATION
 IA No. 67159/2022 - INTERVENTION APPLICATION
 IA No. 25300/2023 - INTERVENTION/IMPLEADMENT
 IA No. 7992/2023 - MODIFICATION OF COURT ORDER
 IA No. 52090/2022 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 44650/2022 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 28742/2022 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES

IA No. 100875/2022 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES

IA No. 10727/2023 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES

IA No. 103800/2021 - PERMISSION TO FILE APPEAL)

Signature Not Verified
 Digitally signed by
 rashmi sharma
 Date: 2024.04.23
 17:12:24 IST

WITH

Diary No(s). 20331/2021 (XVII)

(IA No. 174452/2022 - CLARIFICATION/DIRECTION
 IA No. 174447/2022 - CLARIFICATION/DIRECTION
 IA No. 104689/2022 - CLARIFICATION/DIRECTION
 IA No. 100750/2022 - CLARIFICATION/DIRECTION
 IA No. 126087/2021 - EX-PARTE STAY
 IA No. 126088/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT
 IA No. 126086/2021 - PERMISSION TO FILE APPEAL)

W.P.(C) No. 367/2022 (X)

IA No. 73683/2022 - EXEMPTION FROM FILING O.T.
 IA No. 167394/2022 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)
 C.A. No. 6643-6644/2022 (XVII)

IA No. 82183/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT
 IA No. 82179/2022 - GRANT OF INTERIM RELIEF)

C.A. No. 5787/2022 (XVII)

IA No. 179024/2022 - CLARIFICATION/DIRECTION
 IA No. 100488/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT
 IA No. 100490/2022 - EXEMPTION FROM FILING O.T.
 IA No. 100487/2022 - STAY APPLICATION)

Diary No(s). 7535/2021 (XVII)

IA No. 124597/2021 - EX-PARTE STAY
 IA No. 75405/2022 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 75241/2022 - EXEMPTION FROM FILING AFFIDAVIT
 IA No. 124600/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT
 IA No. 75399/2022 - EXEMPTION FROM FILING O.T.
 IA No. 75242/2022 - EXEMPTION FROM FILING O.T.
 IA No. 75398/2022 - MODIFICATION
 IA No. 75238/2022 - MODIFICATION OF COURT ORDER
 IA No. 124595/2021 - PERMISSION TO FILE APPEAL)

Diary No(s). 7667/2021 (XVII)

IA No. 99973/2022 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 130615/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED

JUDGMENT

IA No. 99975/2022 - EXEMPTION FROM FILING O.T.
 IA No. 67910/2022 - EXEMPTION FROM FILING O.T.
 IA No. 67909/2022 - MODIFICATION OF COURT ORDER
 IA No. 130614/2021 - PERMISSION TO FILE APPEAL
 IA No. 130617/2021 - STAY APPLICATION)

Diary No(s). 7670/2021 (XVII)

IA No. 85897/2022 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 85895/2022 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 126800/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT
 IA No. 126797/2021 - PERMISSION TO FILE APPEAL
 IA No. 126798/2021 - STAY APPLICATION)

Diary No(s). 23486/2021 (XVII)

IA No. 136286/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT
 IA No. 136288/2021 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 136287/2021 - PERMISSION TO FILE APPEAL)

Diary No(s). 11747/2022 (XVII)

IA No. 14518/2023 - CLARIFICATION/DIRECTION
 IA No. 68236/2022 - EX-PARTE STAY
 IA No. 68237/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT
 IA No. 81168/2022 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 68235/2022 - PERMISSION TO FILE APPEAL)

CONMT.PET.(C) No. 733/2023 (XVII)

IA No. 40734/2023 - EXEMPTION FROM FILING O.T.)

Date : 19-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
 HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. S. P. Singh, Sr. Adv.
 M/S. Mukesh Kumar Singh And Co., AOR
 Mr. C. Kanan, Adv.
 Mr. Omveer Bhati, Adv.
 Mr. Mukesh Kumar Singh, AOR

Mr. Narendra Kumar Goyal, Adv.
 Mr. Chandrakant Sukumar Sarkar, Adv.
 Mr. Ikshit Singhal, Adv.
 Mr. Pawan Kumar Dhiman, Adv.
 Mr. Ankur Mishra, Adv.
 Ms. Sujata K Muni, Adv.
 Ms. Namrata Choudhary, Adv.
 Ms. Kajal Rani, Adv.
 Ms. Varsha Joshi, Adv.

Mr. Rohan Thawani, Adv.
 Ms. Pooja Dhar, AOR
 Ms. Aakriti Vikas, Adv.

Mr. Abhinav S. Raghuvanshi, AOR
 Ms. Manisha Ambwani, AOR

Mr. Sanjay Rathi, Adv.
 Mr. Deepak Khatri, Adv.
 Ms. Megha Gaur, Adv.
 Mr. Vibhav Mishra, Adv.
 Mr. Parmanand Gaur, AOR

Mr. Neeraj Kumar Jain, Sr. Adv.
 Mr. Umang Shankar, AOR

Mr. Nidhesh Gupta, Sr. Adv.
 Ms. Vriti Gujral, Adv.
 Mr. G. Balaji, AOR
 Ms. Jyotika Malhotra, Adv.

Ms. Mohini Priya, AOR

Mr. Varinder Kumar Sharma, AOR
 Mr. Shantanu Sharma, Adv.
 Ms. Deeksha Gaur, Adv.

For Respondent(s) Ms. Swarupama Chaturvedi, Sr. Adv.
 Ms. Anupama Chaturvedi, Sr. Adv.
 Ms. Saumya Kapoor, Adv.
 Ms. Aayush Shivam, Adv.
 Mr. Aayush Gautam, Adv.
 Mr. Aditya Pandey, Adv.
 Mr. Tahir Ashraf Siddiqui, Adv.
 Mr. Tahir Ashraf Siddiqui, AOR

Mr. Pradeep Misra, AOR

Mr. Suraj Singh, Adv.
Mr. Bhuwan Chandra, Adv.

Mr. S. K. Verma, AOR
Mr. Mahesh Kasana, Adv.
Ms. Aparna Rohatgi, Adv.

Mr. Nishant Awana, Adv.
Mr. Niteen Kumar Sinha, AOR
Ms. Rini Badoni, Adv.
Ms. Priya Pachouri, Adv.
Mr. Sahil, Adv.
Mr. Mayank Choudhary, Adv.
Mr. Sumit Kumar, Adv.

Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Alok Sangwan, Sr. A.A.G.
Mr. Sumit Kumar Sharma, Adv.
Mr. B.k. Satija, A.A.G.
Mr. Rahul Khurana, Adv.
Mr. Rajat Sangwan, Adv.
Mr. Samar Vijay Singh, AOR
Mr. Nikunj Gupta, Adv.
Mr. Vaibhav Yadav, Adv.
Ms. Himanshi Sakhya, Adv.
Mr. Keshav Mittal, Adv.
Mr. Shanti Ranjan, Adv.
Ms. Bhavishya Ranjan, Adv.
Ms. Sabarni Som, Adv.
Mr. Surajit Paul, Adv.
Ms. Shashi Singh, Adv.
Ms. Mom Banerjee, Adv.

Mr. Rohan Thawani, Adv.
Ms. Pooja Dhar, AOR
Ms. Aakriti Vikas, Adv.

Mr. Diggaj Pathak, AOR
Ms. Shweta Sharma, Adv.
Mr. Kushagra Goyal, Adv.

Mr. Sumit Kumar, AOR

Mr. Kailash Prashad Pandey, AOR
Mr. Vijya Pal, Adv.

Mr. Umang Tripathi, Adv.
 Mr. Raj Vir Singh, Adv.
 Mr. Pramod Kumar Singh, Adv.
 Mr. Shivkumar Ragunath Golwalkar, Adv.
 Mr. Rakesh Dubey, Adv.
 Mr. Deepankar, Adv.
 Mrs. Namrata Trivedi, Adv.
 Mr. Om Prakash, Adv.
 Mr. Mahendra Singh, Adv.
 Mrs. Kajal Kumari, Adv.
 Mr. Dushmanta Kumar Pradhan, Adv.
 Mr. Kailash Prashad Pandey, Adv.

Mr. Rajnish Kumar Jha, AOR
 Mr. Mahendra Kumar, Adv.
 Mr. Piyush Kumar, Adv.
 Mr. Rakesh Dubey, Adv.
 Mrs. Shambhavi Ranjan, Adv.
 Mr. Dilip Kumar, Adv.
 Mr. Santosh Kumar Jha, Adv.

Mr. Varinder Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
 O R D E R

1. Applications seeking permission to file appeals are allowed.
2. It is submitted by learned counsel for the parties that necessary permission for the brick kilns to operate for this year was passed by this Court on 05.01.2024. The order (dated 05.01.2024) reads as follows:

“Heard learned counsel appearing for the parties. The interim order dated 27.02.2023 was passed in these proceedings which enables the concerned brick kilns to function during the operational period i.e. 01.03.2023 to 30.06.2023.

Prayer is made for extension of the said interim order dated 27.02.2023 also for the same operational period of the year 2024, by the learned counsel for

the appellant(s). Such permission for this year is granted with the same conditions.

The terms under which the brick kilns can operate are already set out in our earlier order dated 27.02.2023 and also in the orders dated 08.04.2022 and 13.05.2022 respectively. The brick kilns are expected to ensure compliance with the notification dated 22.02.2022 of the Ministry of Environment, Forest and Climate Change of India. It is further reiterated that the State Pollution Control Board must also continue to monitor the brick kilns including surprise inspection as was earlier ordered."

3. Noting the above, since it is a statutory appeal, the same stands admitted/rule nisi.

4. The interim order passed by this Court on 05.01.2024, as extracted above, will operate for the given period, i.e. 01st March to 30th June, of each subsequent years.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR



भारत का राजपत्र

The Gazette of India

सी.जी.-डी.एल.-अ.-22022022-233662
CG-DL-E-22022022-233662

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

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No. 140]

नई दिल्ली, मंगलवार, फरवरी 22, 2022/फाल्गुन 3, 1943
NEW DELHI, TUESDAY, FEBRUARY 22, 2022/PHALGUNA 3, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 फरवरी, 2022

सा.का.नि. 143(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) अधिनियम, 1986 का और संशोधन करते हुए निम्नलिखित नियम बनाती है: अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ :

- (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2022 है।
- (2) वे राजपत्र में उनके अंतिम प्रकाशन की तारीख से लागू होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 में, अनुसूची-1 में, क्रम सं. 74 पर प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि को रखा जाएगा, अर्थात्: -

74"	ईट भट्टे	चिमनी से उत्सर्जन में विविक्त पदार्थ	250 मिलीग्राम/एनएम ³
		चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल साफ्ट)	14 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 7.5 मीटर)
		- भट्टा क्षमता 30,000 ईट प्रतिदिन से कम	16 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 8.5 मीटर)
		- भट्टा क्षमता 30,000 ईट प्रति दिन के बराबर या अधिक	

	चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल शाफ्ट के अलावा)	
	- भट्टा क्षमता 30,000 ईट प्रतिदिन से कम	24 मीटर
	- भट्टा क्षमता 30,000 ईट प्रति दिन के बराबर या अधिक	27 मीटर

टिप्पणियां :

- सभी नए ईट भट्टों को केवल ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट के साथ होने की या ईट बनाने में ईंधन के रूप में पाइपड प्राकृतिक गैस के उपयोग की अनुमति दी जाएगी और इस अधिसूचना में निर्धारित मानकों का पालन करना होगा।
- विद्यमान ईट भट्टे जो ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट या ईट बनाने में ईंधन के रूप में पाइपड प्राकृतिक गैस (पीएनजी) के उपयोग का पालन नहीं कर रहे हैं, उन्हें (क) गैर-प्राप्ति शहरों के 10 किमी के दायरे में स्थित भट्टों के मामले में एक वर्ष (जैसा कि केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा यथापरिभाषित) (ख) अन्य क्षेत्रों के लिए दो वर्ष की अवधि के भीतर ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट में परिवर्तित किया जाएगा या पीएनजी का उपयोग ईट बनाने में ईंधन के रूप में किया जाएगा। इसके अतिरिक्त, ऐसे मामलों में जहां केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां ने रूपांतरण के लिए अलग से समय-सीमाएं निर्धारित की हैं, वहां ऐसे आदेश प्रभावी होंगे।
- सभी ईट भट्टे केवल अनुमोदित ईंधन जैसे कि पाइपड प्राकृतिक गैस, कोयला, ईंधन लकड़ी और/या कृषि अपशिष्टों का उपयोग करेंगे। पेट कोक, टायरों/प्लास्टिक/खतरनाक अपशिष्टों के उपयोग की अनुमति ईट भट्टों को नहीं दी जाएगी।
- उत्सर्जन की निगरानी के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मापदंडों/रूपरेखा के अनुसार ईट-भट्टे स्थायी सुविधा (पोर्ट होल और प्लेटफार्म) का निर्माण करेंगे।
- विविक्त सामग्रियों (पीएम) के निष्कर्ष 4% CO₂ पर प्रसामान्य किए जाएंगे जो निम्नलिखित हैं:
पीएम (सामान्य) = (पीएम(मापित) X 4%)/ (चिमनी में मापित CO₂ का %, मापित CO₂ के मामले में $\geq 4\%$ कोई प्रसामान्यीकरण नहीं। चिमनी की ऊंचाई (मीटर में) भी $H = 14 Q^{0.3}$ सूत्र (जहां Q kg/hr में SO₂ उत्सर्जन दर है) द्वारा परिकलित की जाएगी, और अधिकतम दो को काम में ले सकेंगे।
- ईट भट्टों को आवासों और फलों के बागों से 0.8 कि.मी. की न्यूनतम दूरी पर स्थापित किया जाना चाहिए। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां आवास, जनसंख्या घनत्व, जल निकायों, संवेदनशील रिसेप्टर्स इत्यादि की निकटता का ध्यान रखते हुए स्थापित मापदंडों को सख्त बना सकते हैं।
- किसी क्षेत्र में भट्टों की अधिक संख्या से बचने के लिए मौजूदा ईट भट्टों से कम से कम एक किलोमीटर की दूरी पर ईट भट्टों को स्थापित किया जाना चाहिए।
- ईट भट्टों को संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां द्वारा निर्धारित उत्सर्जन प्रक्रिया/पलायक धूल उत्सर्जन नियंत्रण दिशा-निर्देशों का पालन करना होगा।
- ईट भट्टों से निकलने वाली राख को ईट बनाने में उसी परिसर के अंदर ही इस्तेमाल किया जाएगा।
- ईट भट्टे में ईट बनाने के लिए उपयोग की जाने वाली मिट्टी को निकालने के लिए संबंधित राज्य/संघ राज्य क्षेत्र के खनन विभाग सहित संबंधित प्राधिकरणों से सभी आवश्यक अनुमोदन प्राप्त किए जाएंगे।
- ईट भट्टा मालिक यह सुनिश्चित करेंगे कि कच्चे माल/ईटों के परिवहन के लिए उपयोग की जाने वाली सड़के पक्की सड़के हैं।
- कच्चे माल/ईटों के परिवहन के दौरान वाहनों को ढका जाएगा।”

[फा. सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्टूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

- (1) These rules may be called the Environment (Protection) Amendment Rules, 2022.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

74	Brick Kilns	Particulate matter in stack emission	250 mg/Nm ³
		Minimum stack height (Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	14 m (at least 7.5m from loading platform)
		- Kiln capacity equal or more than 30,000 bricks per day	16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns)	
		- Kiln capacity less than 30,000 bricks per day	24 m
		- Kiln capacity equal or more than 30,000 bricks per day	27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.
2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.
3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
5. Particulate Matter (PM) results shall be normalized at 4% CO₂ as below:
 PM (normalized) = (PM (measured) x 4%) / (% of CO₂ measured in stack), no normalization in case CO₂ measured ≥ 4%. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO₂ emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.
7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.
8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.
9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.
10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.
11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.
12. Vehicles shall be covered during transportation of raw material/bricks”.

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.

COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS
17th Floor, Jawahar Vyapar Bhawan (STC Building)
Tolstoy Marg, New Delhi-110001

F. No. A-110018/01/2021-CAQM/8218-40

Dated: 23rd June, 2022

Subject: Standard list of approved fuels for various applications across NCR.

WHEREAS, emissions due to use of polluting fuels for various industrial, vehicular, domestic and miscellaneous purposes contribute significantly to the degradation of air quality in the NCR and adjoining areas and accordingly a consistent need has been felt to switch over to lesser polluting and cleaner fuel in the NCR;

2. WHEREAS, the Central Govt., State Govts. in the NCR and the Govt. of the NCT of Delhi have been continually making efforts to move towards use of cleaner fuels across various sectors contributing to the overall air quality in the region;

3. WHEREAS, the Govt. of NCT of Delhi and the State Govts. of Haryana and Rajasthan have an approved fuel list for various applications in their respective states, including the districts in the NCR, the State of Uttar Pradesh presently does not have an approved fuel list of its own;

4. WHEREAS, a perusal of such approved fuel lists as above indicates that there are still some heavily polluting fuels featuring in the approved fuel lists like coal, HSD, Naptha, LDO etc., the lists are not comprehensive, non-uniform and vary significantly from state to state;

5. WHEREAS, the matter related to use of clean fuels for industrial applications has already been deliberated extensively in the Commission from time to time and shifting of industries to PNG / cleaner fuels has been a priority area for the Commission and to this effect, statutory directions for permissible fuels for industrial applications in the NCR have already been issued in terms of Direction Nos. 53, 62, 63 and 64 dated 04.02.2022, 17.03.2022, 18.05.2022 and 02.06.2022 respectively;

2amd

6. WHEREAS, the concerns of air pollution are uniform across NCR and particularly from the standpoint of a common airshed approach for the entire NCR and adjoining areas, it is desirable to have a unified list of approved fuels for various applications across all sectors in the entire territorial jurisdiction of the NCR towards aiming for uniform and better emission standards and an overall improved air quality in the region;

7. WHEREAS, in pursuance of the Order of Hon'ble Supreme Court of India dated 16.12.2021 (Civil) No 1135 in the matter of Aditya Dubey (minor) and Anr v/s UOI & Ors, directed the Commission to with a view to "find permanent solution to the air pollution menace occurring every year in Delhi and NCR, suggestions may be invited from the general public as well as the experts in the field, an Expert Group was constituted by the Commission to examine and deliberate upon all such suggestions and proposals;

8. WHEREAS, the Expert Group in their report in the subject matter have also strongly recommended phasing out usage of heavily polluting fossil fuels like coal, diesel oil, light diesel oil (LDO), Pyrolysis oil, Naptha etc. across NCR and to this end, have recommended a "Common" approved fuel list for NCR, incorporating cleaner fuels, to the extent possible;

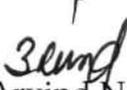
9. WHEREAS, the proposed standard / common fuel list for NCR was also deliberated upon as an agenda item in the recently held meeting of the full Commission on 25.05.2022 and considering the need to optimally balance the imperatives of sustainability of operations as also the emissions from use of various types/ categories of fuels that have a direct bearing on the air quality, the Commission approved the standard fuel list for uniform adoption of clean fuels across the entire NCR, barring some exceptions;

10. NOW, THEREFORE, in exercise of its powers under Section 12 of the Act, the Commission hereby directs for adoption of a standard list of fuels in NCR as annexed;

3and

11. The aforesaid standard list of approved fuels shall come in force w.e.f. 01.10.2022 (for areas where PNG infrastructure and supply is already available) and w.e.f. 01.01.2023 (for other areas where the PNG supply is still not available). In effect, the approved fuel list shall be completely in force in the entire NCR w.e.f. 01.01.2023.

12. Strict compliance of the above noted directions of the Commission be ensured by all concerned.

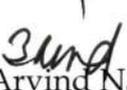

(Arvind Nautiyal)
Member-Secretary
Tel No.: 011-23701197
Email: arvind.nautiyal@gov.in

To,

1. The Chief Secretary, Govt. of Haryana.
2. The Chief Secretary, Govt. of Rajasthan.
3. The Chief Secretary, Govt. of Uttar Pradesh.
4. The Chief Secretary, Govt. of NCT of Delhi.
5. Member Secretary, Haryana State Pollution Control Board.
6. Member Secretary, Rajasthan State Pollution Control Board.
7. Member Secretary, Uttar Pradesh State Pollution Control Board.
8. Member Secretary, Delhi Pollution Control Committee.

Copy to:

The Chairperson and all Members, CAQM.


(Arvind Nautiyal)
Member-Secretary

Standard list of approved fuels for entire NCR

- **Petrol** (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time- **Vehicular fuel**
- **Diesel** (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time- **Vehicular fuel**
- **Hydrogen/Methane-** Vehicular and Industrial purposes.
- **Natural Gas (CNG/PNG/LNG) – Vehicular, Industrial and Domestic Purposes**
- **Liquified Petroleum Gas (LPG) /Propane/Butane – Vehicular, Industrial and Domestic Purposes**
- **Electricity - Vehicular, Industrial, Commercial and Domestic Purposes.**
- **Aviation turbine fuel**
- **Biofuels** (Bio-alcohols, Bio-diesel, Bio-gas, CBG, Bio-CNG)- **for industrial/vehicular/Domestic purposes as applicable.**
- **Refuse Derived Fuel (RDF)** for Power plants, Cement plants, Waste to Energy plants.
- **Firewood/ Biomass briquettes for religious purposes.**
- **Wood/Bamboo Charcoal** for Tandoors and Grills of Hotels/Restaurants/Banquet Halls (with emission channelization/control system) and Open eateries/ Dhabas.
- **Wood charcoal** for cloth ironing.
- **Electricity/ CNG/ Firewood and Biomass briquettes** for Crematoria.

2/10/17

Annexure to Direction No. 65Fuels permissible only beyond the jurisdiction of GNCTD

- **Biomass/Agriculture refuse and Pellets/ briquettes** - for Industrial Boilers, Power plants, Biofuel projects, Cement industry, Waste to Energy plants etc.
- **Biomass Pellets/ briquettes** - for Tandoors and Grills of Hotels/ Restaurants/ Banquet Halls (along with mandatory emission channelization/ control system) and for Open eateries/ Dhabas.
- **Metallurgical coke** - For industrial purposes in standalone Cupola based Foundries.
- **"Low Sulphur Fuels" namely LSHS, Very Low Sulphur fuel oil & Ultra-Low Sulphur fuel Oil** - for industrial purposes in metal smelting/melting/ refining / heating furnaces and kilns.

NOTE:

1. Coal with low Sulphur shall be permitted as fuel only in Thermal Power Plants in the NCR.
2. Specific requirement of any other fuel(s), other than in the lists above, by a class/category of industries / other entities, owing to technical, technological and / or process requirements shall be considered by CAQM on merits.
3. Any other clean fuel notified by the Govt. of India, from time to time, shall be included in the list appropriately.
4. All other fuels will be deemed as "unapproved" in as far as the NCR is concerned.





सत्यमेव जयते

61

राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas



350

F. No. A110018/01/2021/CAQM

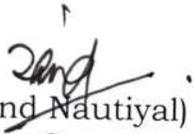
Dated: 3rd April' 2023

Addendum to Direction No: 65

Subject: Standard list of approved fuels for various applications across NCR - reg.

Pursuant to the approval of the Commission at the meeting held on 10.03.2023 and in partial modification of the Commission's Direction No. 65 dated 23.06.2022, 'Annexure to Direction No.-65' is hereby updated and may now be read as **annexed** with this addendum.

Enclosure: As above


(Arvind Nautiyal)
Member - Secretary

To

1. Member Secretary, UP State Pollution Control Board.
2. Member Secretary, Haryana State Pollution Control Board.
3. Member Secretary, Rajasthan State Pollution Control Board.
4. Member Secretary, Delhi Pollution Control Committee.

Copy to:

1. Chief Secretary, Government of Haryana, Haryana.
2. Chief Secretary, Government of Uttar Pradesh, Uttar Pradesh.
3. Chief Secretary, Government of Rajasthan, Rajasthan.
4. Chief Secretary, Government of NCT of Delhi, New Delhi.
5. Chairman, UP State Pollution Control Board.
6. Chairman, Haryana State Pollution Control Board.
7. Chairman, Rajasthan State Pollution Control Board.
8. Chairman, Delhi Pollution Control Committee.
9. Chairman, CPCB, New Delhi.
10. Addl. Secretary, Ministry of Environment, Forest and Climate Change, New Delhi.


(R.K. Agrawal)
Director

(Revisions highlighted in bold letters)

Standard list of approved fuels for entire NCR

- Petrol (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time – Vehicular fuel
- Diesel (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time – Vehicular fuel and **fuel for Power Generating Set.**
- Hydrogen/Methane – Vehicular and Industrial purposes
- Natural Gas (CNG/PNG/LNG) – Vehicular, Industrial and Domestic Purposes
- Liquefied Petroleum Gas (LPG) /Propane/Butane – Vehicular, Industrial and Domestic Purposes
- Electricity – Vehicular, Industrial, Commercial and Domestic Purposes.
- Aviation turbine fuel
- Biofuels (Bio-alcohols, Bio-diesel, Bio-gas, CBG, Bio-CNG)- for industrial/vehicular/Domestic purposes as applicable.
- Refuse Derived Fuel (RDF) for Power plants, Cement plants, Waste to Energy plants.
- Firewood / Biomass briquettes for religious purposes.
- Wood/Bamboo Charcoal for Tandoors and Grills of Hotels/Restaurants/ Banquet Halls (with emission channelization/control system) and Open eateries/Dhabas
- Wood charcoal for cloth ironing.
- Electricity/CNG/Firewood and Biomass briquettes for Crematoria.



Fuels permissible only beyond the jurisdiction of GNCTD

- **Pellets/briquettes made out of biomass/Agriculture refuse, rice-husk, waste wood, saw dust and chips generating during wood processing wastes/ saw dust** – for Industrial Boilers, Power plants, Biofuel projects, Cement industry, Waste to Energy plants etc.
- **Wood Charcoal – for lead recycling (secondary process) units**
- Biomass Pellets/briquettes – for Tandoors and Grills of Hotels/Restaurants/Banquet Halls (along with mandatory emission channelization/ control system) and for Open eateries/Dhabas.
- Metallurgical coke – For industrial purposes in standalone Cupola based Foundries.
- “Low Sulphur Fuels” namely LSHS, Very Low Sulphur fuel oil & Ultra-Low Sulphur fuel Oil – for industrial purposes in metal smelting/melting/refining/heating furnaces and **in Tunnel/ Refractory** kilns.

NOTE:

1. Coal with low Sulphur shall be permitted as fuel only in Thermal Power Plants (**TPPs**) including **Captive TPPs** in the NCR.
2. **“Wood, wood logs/ blocks etc.” shall not be permitted as approved fuels.**
3. Specific requirement of any other fuels(s), other than in the lists above, by a class/category of industries/other entities, owing to technical, technological and/or process requirement shall be considered by CAQM on merits.
4. Any other clean fuel notified by the Govt. of India, from time to time, shall be included in the list appropriately.
5. All others fuels will be deemed as “unapproved” in as far as the NCR is concerned.

2014



CONSENT ORDER

Ref No. - 98700/UPPCB/Meerut(UPPCBRO)/CTO/air/BAGPAT/2020

Dated : 27/07/2020

To ,

Shri KAPIL SHARMA
M/s MAA SIDDHI BRICK FIELD
VPO TYODHI,BAGHPAT,250619
BAGPAT

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MAA SIDDHI BRICK FIELD

Reference Application No. 9046721

Dated : 27/07/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MAA SIDDHI BRICK FIELD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 27/07/2020 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

YOGENDR A KUMAR
Digitally signed by
YOGENDR A KUMAR
Date: 2020.07.27
13:20:28 +05'30'

For and on behalf of U.P. Pollution Control Board

RO,UPPCB,MEERUT

**Enclosed : As above
(condition of consent):**

Copy to:

YOGENDR A KUMAR
Digitally signed by
YOGENDR A KUMAR
Date: 2020.07.27
13:20:38 +05'30'

RO,UPPCB,MEERUT

U.P. Pollution Control Board

Dated : 27/07/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Red Bricks 20000 per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	Chimney	Coal	01	Particulate Matter	As per norms
2	Diesal Engine	Diesal	01	Particulate Matter	As per norms

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	02	Particulate Matter	As per norms

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. This Consent to Operate is being granted for Rectangular Shape Trench with ZIG ZAG Formation along with High Draught.
2. The Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by District Environment Impact Assessment Authority for purpose of mining.
3. All the moving area around the main brick kiln should be paved with the bricks to minimize the fugitive dust emissions from the brick kiln operations.
4. Brick kiln shall install/maintain flue gas monitoring platform/port hole/ladder attached to stack and send first compliance report within 30 days of issue of this consent order to this office.
5. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/NABL approved Laboratory.
6. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre,oil sludge/rubber carbon black etc. is used.
7. In case of any complaints received from public, Consent may be revoked.
8. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
9. Brick Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court,National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time, including directions issued under Graded Response Action Plan (GRAP) for National Capital Region.
- 10- At least 20 % fuel shall be used as Biobriquettes .
- 11-Brick Kiln shall ensure to obtain the Environmental Clearance from competent authority and submit within 02 months from date of issue of this consent.
- 12-This consent is being issued directions given by Principal Secretary of Uttar Pradesh Shashan vide letter no 657/55-parya-2-2018-39(parya)/2014 TC paryavaran anubhag-2 lucknow dated 04/06/2018.
- 13- Brick kiln shall not start digging of earth for making brick without obtain the environmental clearance from competent authority.
- 14-Firing in the brick kilns shall be done only from one side.Two side firing in the kiln is not permitted as per your drawing submitted in the office if found violation of this condition the consent shall be revoked and action under Air act shall be under taken against the defaulting brick kiln.
- 15-The Brick Kiln ensure to start the production after 29/02/2020 in winter season as per compliance of NGT Order.
- 16-The provision of the notification published by The Ministry of Environment forest and Climate change regarding fly ash such as S.O.763(E) dated 14/9/1999, S.O.979(E) Dated 27/08/2003, S.O.2804(E) dated 03/11/2009, S.O.254(E) dated 25/1/2016 and the subsequent order passed by Hon'ble Supreme Court, Hon'ble High Court and Hon'ble NGT shall be complied by the brick kiln whichever is applicable .
- 17-All the directions passed by CPCB for brick kiln shall be binding on the brick kiln.
- 18-This consent will be valid subject to Hon'ble NGT order next hearing on 30/01/2020 in OA No 1016/2019. Hon'ble NGT has passed order dated 18/12/2019 in OA no 1016/2019 that " The Interm order directing closure of brick kilns in NCR will continue till the next date".

Issued with the permission of competent authority .

YOGENDR Digitally signed by
YOGENDRA KUMAR
A KUMAR Date: 2020.07.27
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For and on behalf of U.P. Pollution Control Board .

RO,UPPCB,MEERUT



CONSENT ORDER

Ref No. -
98720/UPPCB/Meerut(UPPCBRO)/CTO/water/B
AGPAT/2020

Dated : 27/07/2020

To ,

Shri KAPIL SHARMA
M/s MAA SIDDHI BRICK FIELD
VPO TYODHI,BAGHPAT,250619
BAGPAT

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. MAA SIDDHI BRICK FIELD

Reference Application No :9048152

Dated :27/07/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MAA SIDDHI BRICK FIELD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 27/07/2020 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

YOGENDR
A KUMAR

Digitally signed by
YOGENDR KUMAR
Date: 2020.07.27
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For and on behalf of U.P. Pollution Control Board

RO,UPPCB,MEERUT

Enclosed : As above
(condition of consent):

Copy to:

YOGENDR
A KUMAR

Digitally signed by
YOGENDR KUMAR
Date: 2020.07.27
13:22:47 +05'30'

RO,UPPCB,MEERUT

Annexure to Consent issued to M/s.MAA SIDDHI BRICK FIELD vide

Consent Order No. 9048152/ Water

Dated : 27/07/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Red Bricks 20000 per day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1	Septic Tank
2	Industrial	0	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per norms

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per norms

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This Consent to Operate is being granted for Rectangular Shape Trench with ZIG ZAG Formation along with High Draught.
2. The Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by District Environment Impact Assessment Authority for purpose of mining.
3. All the moving area around the main brick kiln should be paved with the bricks to minimize the fugitive dust emissions from the brick kiln operations.
4. Brick kiln shall install/maintain flue gas monitoring platform/port hole/ladder attached to stack and send first compliance report within 30 days of issue of this consent order to this office.
5. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/NABL approved Laboratory.
6. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre,oil sludge/rubber carbon black etc. is used.
7. In case of any complaints received from public, Consent may be revoked.
8. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
9. Brick Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court,National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time, including directions issued under Graded Response Action Plan (GRAP) for National Capital Region.
- 10- At least 20 % fuel shall be used as Biobriquettes .
- 11-Brick Kiln shall ensure to obtain the Environmental Clearance from competent authority and submit within 02 months from date of issue of this consent.
- 12-This consent is being issued directions given by Principal Secretary of Uttar Pradesh Shashan vide letter no 657/55-parya-2-2018-39(parya)/2014 TC paryavaran anubhag-2 lucknow dated 04/06/2018.
- 13- Brick kiln shall not start digging of earth for making brick without obtain the environmental clearance from competent authority.
- 14-Firing in the brick kilns shall be done only from one side.Two side firing in the kiln is not permitted as per your drawing submitted in the office if found violation of this condition the consent shall be revoked and action under Air act shall be under taken against the defaulting brick kiln.
- 15-The Brick Kiln ensure to start the production after 29/02/2020 in winter season as per compliance of NGT Order.
- 16-The provision of the notification published by The Ministry of Environment forest and Climate change regarding fly ash such as S.O.763(E) dated 14/9/1999, S.O.979(E) Dated 27/08/2003, S.O.2804(E) dated 03/11/2009, S.O.254(E) dated 25/1/2016 and the subsequent order passed by Hon'ble Supreme Court, Hon'ble High Court and Hon'ble NGT shall be complied by the brick kiln whichever is applicable .
- 17-All the directions passed by CPCB for brick kiln shall be binding on the brick kiln.
- 18-This consent will be valid subject to Hon'ble NGT order next hearing on 30/01/2020 in OA No 1016/2019. Hon'ble NGT has passed order dated 18/12/2019 in OA no 1016/2019 that " The Interim order directing closure of brick kilns in NCR will continue till the next date".

Issued with the permission of competent authority .

YOGENDR Digitally signed by
 YOGENDRA KUMAR
A KUMAR Date: 2020.07.27
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For and on behalf of U.P. Pollution Control Board .

RO,UPPCB,MEERUT



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

177534/UPPCB/Meerut(UPPCBRO)/CTO/both/BAGPAT/2023

Date: 25/02/2023

To,

M/s

DAYALU BRICK FIELD

VPO SARURPUR KALAN,BAGHPAT,250619

Application Id-
19828796

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **DAYALU BRICK FIELD** located at **VPO SARURPUR KALAN,BAGHPAT,250619**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA DAYALU BRICK FIELD granted for the period from **25/02/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Bricks	20000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2	Septic Tank	Septik Tank/Soakpit
Industrial	0	Septic Tank	..

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Domestic-2KLD	as per norms
2	Industrial-0KLD	..

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Kiln with rectangular shape (Zig Zag methodology)	Rice husk/biomass/Agriculture refuse/pellets/briquettes	01	Particulate Matter	30 meter from ground level

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	250mg/Nm ³

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
2. This CTO will be subject to the order passed by Hon'ble Supreme Court of India, Delhi in writ petition no. 18213/2021 NCR Brick Kiln Association Vs. Central Pollution Control Board & Ors. The operation of brick kiln will be strictly subject to the orders passed in this writ petition time to time.
3. Brick kiln shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/CPCB/UPPCB issued time to time.
4. Regarding Emmission,Brick kiln shall comply with the emission standard of 250 mg/Nm³ as laid down by notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change.
5. Brick kiln shall ensure covering of trucks/ vehicles properly during transportation of raw materials/ bricks.
6. Brick kiln must ensure platform of size 4Feet x 6Feet and porthole of minimum 4 inch diameter in size as per the norms or design laid down by the CPCB for monitoring of emissions.
7. The said Brick Kiln must be operated as per zig-zag setting, rectangular in shape methodology. Mixed settling of bricks in kiln is not allowed
8. Regarding Fuel , as per direction no. 65 issued by Commission for Air Quality Management & Adjoining Areas, Delhi, Brick kiln will ensure use of approved fuel i.e., Biomass/Agriculture refuse and Pellets/briquettes/PNG etc. as far as possible. In case of non- availability of approved fuel, coal may be used as per notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change. Brick kiln shall not use any unauthorized/restricted fuel like rubber/ scrap/tyre/ oily residue/ pet coke/ plastic/ leather cutting etc. in the Manufacturing process.
9. Brick kiln shall deposit amount of environmental compensation; if applicable.
10. Brick kiln shall submit necessary approvals from other departments i.e., mining, labour, sale tex etc. before starting operation.
11. Brick kiln shall ensure that the road utilized for transporting raw materials or bricks are paved.
12. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/approved/NABL accredited Laboratory.
13. Brick kiln shall ensure adequate plantation of trees/shrubs and maintain green belt along with proper system for water sprinkling within its premises.
14. Brick Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
15. Brick Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
16. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
17. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
18. Compliance report of this consent order must be sent to this office within two months.
19. The applicant shall make an application along with prescribed fee for grant of renewal of consent at least 30 days before the date of expiry of this consent.
20. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.
21. The Brick kiln will submit revised lease deed one month prior to the expiry of the same, if applicable. If the brick kiln fails to submit the revised/extended lease deed one month prior to the expiry of the same, then the earlier consent fee deposited by the Brick Kiln will stand forfeited and the brick kiln will have to apply fresh consent along with the requisite consent fee.
22. In case of use of standby DG set, it must be operated as per direction no. 55 issued by CAQM & AA, Delhi. The link for same is <https://caqm.nic.in/WriteReadData/LINKS/5537426406-4577-4794-bb99-8982c37356dc.pdf>

23. Brick kiln will be liable to pay outstanding fee if any.

24. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

Bhuvan
Prakash
Yadav

Digitally signed by
Bhuvan Prakash
Yadav
Date: 2023.02.25
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RO,UPPCB,MEERUT

Copy to:

Bhuvan
Prakash
Yadav

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Bhuvan Prakash Yadav
Date: 2023.02.25
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RO,UPPCB,MEERUT



CONSENT ORDER

Ref No. - 75712/UPPCB/Meerut(UPPCBRO)/CTO/air/BAGPAT/2019

Dated : 17/01/2020

To ,

Shri SUMAN JAIN
M/s Suman Brick Field
Suman Brick Field, Sujra Road, Sarrorpur Kalan Tehsil and district Bagpat,BAGHPAT,250609
BAGPAT

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Suman Brick Field

Reference Application No. 6659003

Dated : 17/01/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s Suman Brick Field. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 17/01/2020 to 31/07/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Rakesh
Kumar
Tyagi
Digitally signed
by Rakesh
Kumar Tyagi
Date: 2020.01.17
11:57:56 +05'30'

For and on behalf of U.P. Pollution Control Board

RO,UPPCB,MEERUT

Enclosed : As above
(condition of consent):

Copy to:

Rakesh
Kumar
Tyagi
Digitally signed
by Rakesh
Kumar Tyagi
Date: 2020.01.17
11:58:09 +05'30'

RO,UPPCB,MEERUT

Dated : 17/01/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Red Bricks 20000 per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	Diesal Engine	Diesal	01	Particulate Matter	As per norms
2	Chimney	Coal	01	Particulate Matter	As per norms

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	02	Particulate Matter	As per norms

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. This Consent to Operate is being granted for Rectangular Shape Trench with ZIG ZAG Formation along with High Draught.
2. The Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by District Environment Impact Assessment Authority for purpose of mining.
3. All the moving area around the main brick kiln should be paved with the bricks to minimize the fugitive dust emissions from the brick kiln operations.
4. Brick kiln shall install/maintain flue gas monitoring platform/port hole/ladder attached to stack and send first compliance report within 30 days of issue of this consent order to this office.
5. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/NABL approved Laboratory.
6. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre,oil sludge/rubber carbon black etc. is used.
7. In case of any complaints received from public, Consent may be revoked.
8. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
9. Brick Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court,National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time, including directions issued under Graded Response Action Plan (GRAP) for National Capital Region.
- 10- At least 20 % fuel shall be used as Biobriquettes .
- 11-Brick Kiln shall ensure to obtain the Environmental Clearance from competent authority and submit within 02 months from date of issue of this consent.
- 12-This consent is being issued directions given by Principal Secretary of Uttar Pradesh Shashan vide letter no 657/55-parya-2-2018-39(parya)/2014 TC paryavaran anubhag-2 lucknow dated 04/06/2018.
- 13- Brick kiln shall not start digging of earth for making brick without obtain the environmental clearance from competent authority.
- 14-Firing in the brick kilns shall be done only from one side.Two side firing in the kiln is not permitted as per your drawing submitted in the office if found violation of this condition the consent shall be revoked and action under Air act shall be under taken against the defaulting brick kiln.
- 15-The Brick Kiln ensure to start the production after 29/02/2020 in winter season as per compliance of NGT Order.
- 16-The provision of the notification published by The Ministry of Environment forest and Climate change regarding fly ash such as S.O.763(E) dated 14/9/1999, S.O.979(E) Dated 27/08/2003, S.O.2804(E) dated 03/11/2009, S.O.254(E) dated 25/1/2016 and the subsequent order passed by Hon'ble Supreme Court, Hon'ble High Court and Hon'ble NGT shall be complied by the brick kiln whichever is applicable .
- 17-All the directions passed by CPCB for brick kiln shall be binding on the brick kiln.
- 18-This consent will be valid subject to Hon'ble NGT order next hearing on 30/01/2020 in OA No 1016/2019. Hon'ble NGT has passed order dated 18/12/2019 in OA no 1016/2019 that " The Interim order directing closure of brick kilns in NCR will continue till the next date".
- 19-Closure of the brick kiln will be ensure till the next hearing date 30/01/2020 of OA No-1016/2019 in Hon'ble NGT.

Issued with the permission of competent authority .

Rakesh
Kumar
Tyagi

Digitally signed by
Rakesh Kumar Tyagi
Date: 2020.01.17
11:58:19 +05'30'

For and on behalf of U.P. Pollution Control Board .

RO,UPPCB,MEERUT



CONSENT ORDER

Ref No. - 37138/UPPCB/Meerut(UPPCBRO)/CTO/air/BAGPAT/2018

Dated : 06/12/2018

To ,

Shri PRAMOD JAIN
M/s JAI HIND BRICK FIELD
VPO SAROORPUR ,BAGHPAT,250619
BAGPAT

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. JAI HIND BRICK FIELD

Reference Application No. 3463456

Dated : 06/12/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s JAI HIND BRICK FIELD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 06/12/2018 to 31/07/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

RAKESH
KUMAR
TYAGI
Digitally signed by
RAKESH KUMAR
TYAGI
Date: 2018.12.06
14:47:09 +05'30'

For and on behalf of U.P. Pollution Control Board

RO,UPPCB,MEERUT

**Enclosed : As above
(condition of consent):**

Copy to:

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KUMAR
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Digitally signed by
RAKESH
KUMAR TYAGI
Date:
2018.12.06
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+05'30'

RO,UPPCB,MEERUT

U.P. Pollution Control Board

Dated : 06/12/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Red Bricks 20000per day.
- 2(a) . The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	Chimney	Coal	01	Particulate Matter	AS PER NORMS
2	Diesal Engine	Diesal	01	Particulate Matter	AS PER NORMS

- 2(b) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	02	Particulate Matter	AS PER NORMS

- 3 . Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
- 4 . The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
- 5 . The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
- 6 . The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
- 7 . Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
- 8 . The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. This Consent to Operate is being granted for Rectangular Shape Trench with ZIG ZAG Formation along with High Draught.
2. The Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by District Environment Impact Assessment Authority for purpose of mining.
3. Brick kiln should take measures to minimize the fugitive dust emission from Brick kiln operation.
4. Brick kiln shall install/maintain flue gas monitoring platform/port hole/ladder attached to stack and send first compliance report within 30 days of issue of this consent order to this office.
5. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/NABL approved Laboratory.
6. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre,oil sludge/rubber carbon black etc. is used.
7. In case of any complaints received from public, Consent may be revoked.
8. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
9. Brick Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court,National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time, including directions issued under Graded Response Action Plan (GRAP) for National Capital Region.
- 10- At least 20 % fuel shall be used as Biobriquettes .
- 11-Brick Kiln shall ensure to obtain the Environmental Clearance from competent authority and submit within 02 months from date of issue of this consent.
- 12-This consent is being issued directions given by Principal Secretary of Uttar Pradesh Shashan vide letter no 657/55-parya-2-2018-39(parya)/2014 TC paryavaran anubhag-2 lucknow dated 04/06/2018.
- 13- Brick kiln shall not start digging of earth for making brick without obtain the environmental clearance from competent authority.

Issued with the permission of competent authority .

**RAKESH
KUMAR
TYAGI**

Digitally signed by
RAKESH KUMAR
TYAGI
Date: 2018.12.06
14:47:37 +05'30'

For and on behalf of U.P. Pollution Control Board .

RO,UPPCB,MEERUT



CONSENT ORDER

Ref No. -
37140/UPPCB/Meerut(UPPCBRO)/CTO/water/B
AGPAT/2018

Dated : 06/12/2018

To ,

Shri PRAMOD JAIN
M/s JAI HIND BRICK FIELD
VPO SAROORPUR ,BAGHPAT,250619
BAGPAT

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. JAI HIND BRICK FIELD

Reference Application No :3463499

Dated :06/12/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. JAI HIND BRICK FIELD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 06/12/2018 to 31/07/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

RAKESH
KUMAR
TYAGI

Digitally signed
by RAKESH
KUMAR TYAGI
Date: 2018.12.06
14:56:16 +05'30'

For and on behalf of U.P. Pollution Control Board

RO,UPPCB,MEERUT

Enclosed : As above
(condition of consent):

Copy to:

RAKESH
KUMAR TYAGI

Digitally signed by
RAKESH KUMAR TYAGI
Date: 2018.12.06
14:56:31 +05'30'

RO,UPPCB,MEERUT

Annexure to Consent issued to M/s.JAI HIND BRICK FIELD vide

Consent Order No. 3463499/ Water

Dated : 06/12/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Red Bricks 20000per day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1	Septic Tank
2	Industrial	0	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	AS PER NORMS

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	AS PER NORMS

- 5 . Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- 6 . The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- 7 . The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- 8 . The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This Consent to Operate is being granted for Rectangular Shape Trench with ZIG ZAG Formation along with High Draught.
2. The Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by District Environment Impact Assessment Authority for purpose of mining.
3. Brick kiln should take measures to minimize the fugitive dust emission from Brick kiln operation.
4. Brick kiln shall install/maintain flue gas monitoring platform/port hole/ladder attached to stack and send first compliance report within 30 days of issue of this consent order to this office.
5. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/NABL approved Laboratory.
6. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre,oil sludge/rubber carbon black etc. is used.
7. In case of any complaints received from public, Consent may be revoked.
8. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
9. Brick Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court,National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time, including directions issued under Graded Response Action Plan (GRAP) for National Capital Region.
- 10- At least 20 % fuel shall be used as Biobriquettes .
- 11-Brick Kiln shall ensure to obtain the Environmental Clearance from competent authority and submit within 02 months from date of issue of this consent.
- 12-This consent is being issued directions given by Principal Secretary of Uttar Pradesh Shashan vide letter no 657/55-parya-2-2018-39(parya)/2014 TC paryavaran anubhag-2 lucknow dated 04/06/2018.
- 13- Brick kiln shall not start digging of earth for making brick without obtain the environmental clearance from competent authority.

Issued with the permission of competent authority .

RAKESH Digitally signed
by RAKESH
KUMAR KUMAR TYAGI
TYAGI Date: 2018.12.06
14:56:42 +05'30'

For and on behalf of U.P. Pollution Control Board .

RO,UPPCB,MEERUT



CONSENT ORDER

Ref No. -
75717/UPPCB/Meerut(UPPCBRO)/CTO/water/B
AGPAT/2019

Dated : 17/01/2020

To ,

Shri SUMAN JAIN
 M/s Suman Brick Field
 Suman Brick Field, Sujra Road, Sarrorpur Kalan Tehsil and district Bagpat,BAGHPAT,250609
 BAGPAT

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. Suman Brick Field

Reference Application No :6659268

Dated :17/01/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. Suman Brick Field is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 17/01/2020 to 31/07/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Rakesh
 Kumar
 Tyagi

Digitally signed
 by Rakesh Kumar
 Tyagi
 Date: 2020.01.17
 11:59:56 +05'30'

For and on behalf of U.P. Pollution Control Board

RO,UPPCB,MEERUT

Enclosed : As above
(condition of consent):

Copy to:

Rakesh
 Kumar
 Tyagi

Digitally signed
 by Rakesh
 Kumar Tyagi
 Date:
 2020.01.17
 12:00:09 +05'30'

RO,UPPCB,MEERUT

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.Suman Brick Field vide

Consent Order No. 6659268/ Water

Dated : 17/01/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Red Bricks 20000 per day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1	Septic Tank
2	Industrial	0	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per norms

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per norms

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This Consent to Operate is being granted for Rectangular Shape Trench with ZIG ZAG Formation along with High Draught.
2. The Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by District Environment Impact Assessment Authority for purpose of mining.
3. All the moving area around the main brick kiln should be paved with the bricks to minimize the fugitive dust emissions from the brick kiln operations.
4. Brick kiln shall install/maintain flue gas monitoring platform/port hole/ladder attached to stack and send first compliance report within 30 days of issue of this consent order to this office.
5. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/NABL approved Laboratory.
6. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre,oil sludge/rubber carbon black etc. is used.
7. In case of any complaints received from public, Consent may be revoked.
8. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
9. Brick Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court,National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time, including directions issued under Graded Response Action Plan (GRAP) for National Capital Region.
- 10- At least 20 % fuel shall be used as Biobriquettes .
- 11-Brick Kiln shall ensure to obtain the Environmental Clearance from competent authority and submit within 02 months from date of issue of this consent.
- 12-This consent is being issued directions given by Principal Secretary of Uttar Pradesh Shashan vide letter no 657/55-parya-2-2018-39(parya)/2014 TC paryavaran anubhag-2 lucknow dated 04/06/2018.
- 13- Brick kiln shall not start digging of earth for making brick without obtain the environmental clearance from competent authority.
- 14-Firing in the brick kilns shall be done only from one side.Two side firing in the kiln is not permitted as per your drawing submitted in the office if found violation of this condition the consent shall be revoked and action under Air act shall be under taken against the defaulting brick kiln.
- 15-The Brick Kiln ensure to start the production after 29/02/2020 in winter season as per compliance of NGT Order.
- 16-The provision of the notification published by The Ministry of Environment forest and Climate change regarding fly ash such as S.O.763(E) dated 14/9/1999, S.O.979(E) Dated 27/08/2003, S.O.2804(E) dated 03/11/2009, S.O.254(E) dated 25/1/2016 and the subsequent order passed by Hon'ble Supreme Court, Hon'ble High Court and Hon'ble NGT shall be complied by the brick kiln whichever is applicable .
- 17-All the directions passed by CPCB for brick kiln shall be binding on the brick kiln.
- 18-This consent will be valid subject to Hon'ble NGT order next hearing on 30/01/2020 in OA No 1016/2019. Hon'ble NGT has passed order dated 18/12/2019 in OA no 1016/2019 that " The Interim order directing closure of brick kilns in NCR will continue till the next date".
- 19-Closure of the brick kiln will be ensure till the next hearing date 30/01/2020 of OA No-1016/2019 in Hon'ble NGT.

Issued with the permission of competent authority .

Rakesh
Kumar Tyagi

Digitally signed by
Rakesh Kumar Tyagi
Date: 2020.01.17
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For and on behalf of U.P. Pollution Control Board .

RO,UPPCB,MEERUT



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
75697/UPPCB/Meerut(UPPCBRO)/CTO/water/B
AGPAT/2019

Dated : 17/01/2020

To ,

Shri ABHISHEK JAIN

M/s ABHISHEK BRICK FIELD

Abhishek Brick Field, Sujra Road, Sarrorpur Kalan Tehsil and district

Bagpat,BAGHPAT,250609

BAGPAT

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. ABHISHEK BRICK FIELD

Reference Application No :6658490

Dated :17/01/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. ABHISHEK BRICK FIELD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 17/01/2020 to 31/07/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Rakesh
Kumar
Tyagi
Digitally signed
by Rakesh Kumar
Tyagi
Date: 2020.01.17
12:03:51 +05'30'

For and on behalf of U.P. Pollution Control Board

RO,UPPCB,MEERUT

Enclosed : As above
(condition of consent):

Copy to:

Rakesh
Kumar
Tyagi
Digitally signed
by Rakesh
Kumar Tyagi
Date: 2020.01.17
12:03:06 +05'30'

RO,UPPCB,MEERUT

Annexure to Consent issued to M/s.ABHISHEK BRICK FIELD vide

Consent Order No. 6658490/ Water

Dated : 17/01/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Red Bricks 20000 per day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1	Septic Tank
2	Industrial	0	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per norms

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per norms

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This Consent to Operate is being granted for Rectangular Shape Trench with ZIG ZAG Formation along with High Draught.
2. The Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by District Environment Impact Assessment Authority for purpose of mining.
3. All the moving area around the main brick kiln should be paved with the bricks to minimize the fugitive dust emissions from the brick kiln operations.
4. Brick kiln shall install/maintain flue gas monitoring platform/port hole/ladder attached to stack and send first compliance report within 30 days of issue of this consent order to this office.
5. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/NABL approved Laboratory.
6. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre,oil sludge/rubber carbon black etc. is used.
7. In case of any complaints received from public, Consent may be revoked.
8. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
9. Brick Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court,National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time, including directions issued under Graded Response Action Plan (GRAP) for National Capital Region.
- 10- At least 20 % fuel shall be used as Biobriquettes .
- 11-Brick Kiln shall ensure to obtain the Environmental Clearance from competent authority and submit within 02 months from date of issue of this consent.
- 12-This consent is being issued directions given by Principal Secretary of Uttar Pradesh Shashan vide letter no 657/55-parya-2-2018-39(parya)/2014 TC paryavaran anubhag-2 lucknow dated 04/06/2018.
- 13- Brick kiln shall not start digging of earth for making brick without obtain the environmental clearance from competent authority.
- 14-Firing in the brick kilns shall be done only from one side.Two side firing in the kiln is not permitted as per your drawing submitted in the office if found violation of this condition the consent shall be revoked and action under Air act shall be under taken against the defaulting brick kiln.
- 15-The Brick Kiln ensure to start the production after 29/02/2020 in winter season as per compliance of NGT Order.
- 16-The provision of the notification published by The Ministry of Environment forest and Climate change regarding fly ash such as S.O.763(E) dated 14/9/1999, S.O.979(E) Dated 27/08/2003, S.O.2804(E) dated 03/11/2009, S.O.254(E) dated 25/1/2016 and the subsequent order passed by Hon'ble Supreme Court, Hon'ble High Court and Hon'ble NGT shall be complied by the brick kiln whichever is applicable .
- 17-All the directions passed by CPCB for brick kiln shall be binding on the brick kiln.
- 18-This consent will be valid subject to Hon'ble NGT order next hearing on 30/01/2020 in OA No 1016/2019. Hon'ble NGT has passed order dated 18/12/2019 in OA no 1016/2019 that " The Interim order directing closure of brick kilns in NCR will continue till the next date".
- 19-Closure of the brick kiln will be ensure till the next hearing date 30/01/2020 of OA No-1016/2019 in Hon'ble NGT.

Issued with the permission of competent authority .

Rakesh
Kumar
Tyagi

Digitally signed
by Rakesh
Kumar Tyagi
Date: 2020.01.17
12:03:17 +05'30'

For and on behalf of U.P. Pollution Control Board .

RO,UPPCB,MEERUT



CONSENT ORDER

Ref No. - 75693/UPPCB/Meerut(UPPCBRO)/CTO/air/BAGPAT/2019

Dated : 17/01/2020

To ,

Shri ABHISHEK JAIN

M/s ABHISHEK BRICK FIELD

Abhishek Brick Field, Sujra Road, Sarrorpur Kalan Tehsil and district

Bagpat,BAGHPAT,250609

BAGPAT

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. ABHISHEK BRICK FIELD

Reference Application No. 6658244

Dated : 17/01/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s ABHISHEK BRICK FIELD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 17/01/2020 to 31/07/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Rakesh
Kumar
Tyagi

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by Rakesh
Kumar Tyagi
Date: 2020.01.17
12:05:28 +05'30'

For and on behalf of U.P. Pollution Control Board

RO,UPPCB,MEERUT

**Enclosed : As above
(condition of consent):**

Copy to:

Rakesh
Kumar
Tyagi

Digitally signed
by Rakesh Kumar
Tyagi
Date: 2020.01.17
12:05:42 +05'30'

RO,UPPCB,MEERUT

U.P. Pollution Control Board

Dated : 17/01/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Red Bricks 20000 per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Chimney	Coal	01	Particulate Matter	As per norms
2	Diesal Engine	Diesal	01	Particulate Matter	As per norms

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	02	Particulate Matter	As per norms

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

1. This Consent to Operate is being granted for Rectangular Shape Trench with ZIG ZAG Formation along with High Draught.
2. The Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by District Environment Impact Assessment Authority for purpose of mining.
3. All the moving area around the main brick kiln should be paved with the bricks to minimize the fugitive dust emissions from the brick kiln operations.
4. Brick kiln shall install/maintain flue gas monitoring platform/port hole/ladder attached to stack and send first compliance report within 30 days of issue of this consent order to this office.
5. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/NABL approved Laboratory.
6. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre,oil sludge/rubber carbon black etc. is used.
7. In case of any complaints received from public, Consent may be revoked.
8. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
9. Brick Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court,National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time, including directions issued under Graded Response Action Plan (GRAP) for National Capital Region.
- 10- At least 20 % fuel shall be used as Biobriquettes .
- 11-Brick Kiln shall ensure to obtain the Environmental Clearance from competent authority and submit within 02 months from date of issue of this consent.
- 12-This consent is being issued directions given by Principal Secretary of Uttar Pradesh Shashan vide letter no 657/55-parya-2-2018-39(parya)/2014 TC paryavaran anubhag-2 lucknow dated 04/06/2018.
- 13- Brick kiln shall not start digging of earth for making brick without obtain the environmental clearance from competent authority.
- 14-Firing in the brick kilns shall be done only from one side.Two side firing in the kiln is not permitted as per your drawing submitted in the office if found violation of this condition the consent shall be revoked and action under Air act shall be under taken against the defaulting brick kiln.
- 15-The Brick Kiln ensure to start the production after 29/02/2020 in winter season as per compliance of NGT Order.
- 16-The provision of the notification published by The Ministry of Environment forest and Climate change regarding fly ash such as S.O.763(E) dated 14/9/1999, S.O.979(E) Dated 27/08/2003, S.O.2804(E) dated 03/11/2009, S.O.254(E) dated 25/1/2016 and the subsequent order passed by Hon'ble Supreme Court, Hon'ble High Court and Hon'ble NGT shall be complied by the brick kiln whichever is applicable .
- 17-All the directions passed by CPCB for brick kiln shall be binding on the brick kiln.
- 18-This consent will be valid subject to Hon'ble NGT order next hearing on 30/01/2020 in OA No 1016/2019. Hon'ble NGT has passed order dated 18/12/2019 in OA no 1016/2019 that " The Intern order directing closure of brick kilns in NCR will continue till the next date".
- 19-Closure of the brick kiln will be ensure till the next hearing date 30/01/2020 of OA No-1016/2019 in Hon'ble NGT.

Issued with the permission of competent authority .

**Rakesh
Kumar
Tyagi**

Digitally signed
by Rakesh
Kumar Tyagi
Date: 2020.01.17
12:05:51 +05'30'

For and on behalf of U.P. Pollution Control Board .

RO,UPPCB,MEERUT



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

166886/UPPCB/Meerut(UPPCBRO)/CTO/both/BAGPAT/2022

Date: 17/10/2022

To,

M/s

JAIN BRICK UDHYOG

VPO SAROORPUR,BAGHPAT,250619

Application Id-
18122727

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **JAIN BRICK UDHYOG** located at **VPO SAROORPUR,BAGHPAT,250619**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA JAIN BRICK UDHYOG granted for the period from **17/10/2022 to 31/07/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Bricks	20000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1	Septic Tank	Septik Tank/Soakpit
Industrial	0	Septic Tank	..

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Industrial-0KLD	..
2	Domestic-1KLD	as per norms

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Kiln with rectangular shape (Zig Zag methodology)	Rice husk/biomass/Agriculture refuse/pellets/briquettes	01	Particulate Matter	30 meter from ground level

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	250mg/Nm ³

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
2. This CTO will be subject to the order passed by Hon'ble Supreme Court of India, Delhi in writ petition no. 18213/2021 NCR Brick Kiln Association Vs. Central Pollution Control Board & Ors. The operation of brick kiln will be strictly subject to the orders passed in this writ petition time to time.
3. Brick kiln shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/CPCB/UPPCB issued time to time.
4. Regarding Emmission,Brick kiln shall comply with the emission standard of 250 mg/Nm³ as laid down by notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change.
5. Brick kiln shall ensure covering of trucks/ vehicles properly during transportation of raw materials/ bricks.
6. Brick kiln must ensure platform of size 4Feet x 6Feet and porthole of minimum 4 inch diameter in size as per the norms or design laid down by the CPCB for monitoring of emissions.
7. The said Brick Kiln must be operated as per zig-zag setting, rectangular in shape methodology. Mixed settling of bricks in kiln is not allowed
8. Regarding Fuel , as per direction no. 65 issued by Commission for Air Quality Management & Adjoining Areas, Delhi, Brick kiln will ensure use of approved fuel i.e., Biomass/Agriculture refuse and Pellets/briquettes/PNG etc. as far as possible. In case of non- availability of approved fuel, coal may be used as per notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change. Brick kiln shall not use any unauthorized/restricted fuel like rubber/ scrap/tyre/ oily residue/ pet coke/ plastic/ leather cutting etc. in the Manufacturing process.
9. Brick kiln shall deposit amount of environmental compensation; if applicable.
10. Brick kiln shall submit necessary approvals from other departments i.e., mining, labour, sale tex etc. before starting operation.
11. Brick kiln shall ensure that the road utilized for transporting raw materials or bricks are paved.
12. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/approved/NABL accredited Laboratory.
13. Brick kiln shall ensure adequate plantation of trees/shrubs and maintain green belt along with proper system for water sprinkling within its premises.
14. Brick Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
15. Brick Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
16. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
17. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
18. Compliance report of this consent order must be sent to this office within two months.
19. The applicant shall make an application along with prescribed fee for grant of renewal of consent at least 30 days before the date of expiry of this consent.
20. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.
21. The Brick kiln will submit revised lease deed one month prior to the expiry of the same, if applicable. If the brick kiln fails to submit the revised/extended lease deed one month prior to the expiry of the same, then the earlier consent fee deposited by the Brick Kiln will stand forfeited and the brick kiln will have to apply fresh consent along with the requisite consent fee.
22. In case of use of standby DG set, it must be operated as per direction no. 55 issued by CAQM & AA, Delhi. The link for same is <https://caqm.nic.in/WriteReadData/LINKS/5537426406-4577-4794-bb99-8982c37356dc.pdf>

23. Brick kiln will be liable to pay outstanding fee if any.

24. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

Copy to:

Vijay Digitally signed
by Vijay
Date: 2022.10.17
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RO,UPPCB,MEERUT

Vijay Digitally signed
by Vijay
Date: 2022.10.17
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Uttar Pradesh Pollution Control Board

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167307/UPPCB/Meerut(UPPCBRO)/CTO/both/BAGPAT/2022

Date: 12/10/2022

To,

M/s

SHUBHAM BRICK FIELD

**SHUBHAM BRICK FIELD, VILLAGE NIROJPUR
GURJAR,BAGHPAT,BAGHPAT,250619**

**Application Id-
18198027**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHUBHAM BRICK FIELD** located at **SHUBHAM BRICK FIELD, VILLAGE NIROJPUR GURJAR,BAGHPAT,BAGHPAT,250619**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHUBHAM BRICK FIELD **granted for the period from 12/10/2022 to 31/07/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Bricks	20000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1	Septic Tank	Septik Tank/Soakpit
Industrial	0	Septic Tank	..

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Domestic-1KLD	as per norms
2	Industrial-0KLD	..

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Kiln with rectangular shape (Zig Zag methodology)	Rice husk/biomass/Agriculture refuse/pellets/briquettes	01	Particulate Matter	30 meter from ground level

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	250mg/Nm ³

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
2. This CTO will be subject to the order passed by Hon'ble Supreme Court of India, Delhi in writ petition no. 18213/2021 NCR Brick Kiln Association Vs. Central Pollution Control Board & Ors. The operation of brick kiln will be strictly subject to the orders passed in this writ petition time to time.
3. Brick kiln shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/CPCB/UPPCB issued time to time.
4. Regarding Emmission,Brick kiln shall comply with the emission standard of 250 mg/Nm³ as laid down by notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change.
5. Brick kiln shall ensure covering of trucks/ vehicles properly during transportation of raw materials/ bricks.
6. Brick kiln must ensure platform of size 4Feet x 6Feet and porthole of minimum 4 inch diameter in size as per the norms or design laid down by the CPCB for monitoring of emissions.
7. The said Brick Kiln must be operated as per zig-zag setting, rectangular in shape methodology. Mixed settling of bricks in kiln is not allowed
8. Regarding Fuel , as per direction no. 65 issued by Commission for Air Quality Management & Adjoining Areas, Delhi, Brick kiln will ensure use of approved fuel i.e., Biomass/Agriculture refuse and Pellets/briquettes/PNG etc. as far as possible. In case of non- availability of approved fuel, coal may be used as per notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change. Brick kiln shall not use any unauthorized/restricted fuel like rubber/ scrap/tyre/ oily residue/ pet coke/ plastic/ leather cutting etc. in the Manufacturing process.
9. Brick kiln shall deposit amount of environmental compensation; if applicable.
10. Brick kiln shall submit necessary approvals from other departments i.e., mining, labour, sale tex etc. before starting operation.
11. Brick kiln shall ensure that the road utilized for transporting raw materials or bricks are paved.
12. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/approved/NABL accredited Laboratory.
13. Brick kiln shall ensure adequate plantation of trees/shrubs and maintain green belt along with proper system for water sprinkling within its premises.
14. Brick Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
15. Brick Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
16. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
17. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
18. Compliance report of this consent order must be sent to this office within two months.
19. The applicant shall make an application along with prescribed fee for grant of renewal of consent at least 30 days before the date of expiry of this consent.
20. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.
21. The Brick kiln will submit revised lease deed one month prior to the expiry of the same, if applicable. If the brick kiln fails to submit the revised/extended lease deed one month prior to the expiry of the same, then the earlier consent fee deposited by the Brick Kiln will stand forfeited and the brick kiln will have to apply fresh consent along with the requisite consent fee.
22. In case of use of standby DG set, it must be operated as per direction no. 55 issued by CAQM & AA, Delhi. The link for same is <https://caqm.nic.in/WriteReadData/LINKS/5537426406-4577-4794-bb99-8982c37356dc.pdf>

23. Brick kiln will be liable to pay outstanding fee if any.

24. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

Copy to:

Vijay Digitally signed by
Vijay
Date: 2022.10.12
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RO,UPPCB,MEERUT

Vijay Digitally signed
by Vijay
Date: 2022.10.12
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RO,UPPCB,MEERUT



Uttar Pradesh Pollution Control Board
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

189846/UPPCB/Meerut(UPPCBRO)/CTO/both/BAGHPAT/2023

Date: 17/08/2023

To,

M/s

MS NEELKANTH BRICK FIELD

Village - Sarurpur Kalan , Dist - Baghpat,BAGHPAT,250611

Application Id-
22217390

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS NEELKANTH BRICK FIELD** located at **Village - Sarurpur Kalan , Dist - Baghpat,BAGHPAT,250611**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MS NEELKANTH BRICK FIELD** granted for the period from **17/08/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Bricks	20000	Numbers/Day

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Industrial	0	Septic Tank	..
Domestic	2	Septic Tank	Septik Tank/Soakpit

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality. In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Domestic-2KLD	as per norms
2	Industrial-0KLD	..

- (iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
- (v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

- i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Kiln with rectangular shape (Zig Zag methodology)	Rice husk/biomass/Agriculture refuse/pellets/briquettes	01	Particulate Matter	30 meter from ground level

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	250mg/Nm ³

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated. 13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected
2. This CTO will be subject to the order passed by Hon'ble Supreme Court of India, Delhi in writ petition no. 18213/2021 NCR Brick Kiln Association Vs. Central Pollution Control Board & Ors. The operation of brick kiln will be strictly subject to the orders passed in this writ petition time to time.
3. Brick kiln shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/CPCB/UPPCB issued time to time.
4. Regarding Emmission,Brick kiln shall comply with the emission standard of 250 mg/Nm³ as laid down by notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change.
5. Brick kiln shall ensure covering of trucks/ vehicles properly during transportation of raw materials/ bricks.
6. Brick kiln must ensure platform of size 4Feet x 6Feet and porthole of minimum 4 inch diameter in size as per the norms or design laid down by the CPCB for monitoring of emissions.
7. The said Brick Kiln must be operated as per zig-zag setting, rectangular in shape methodology. Mixed settling of bricks in kiln is not allowed
8. Regarding Fuel , as per direction no. 65 issued by Commission for Air Quality Management & Adjoining Areas, Delhi, Brick kiln will ensure use of approved fuel i.e., Biomass/Agriculture refuse and Pellets/briquettes/PNG etc. as far as possible. In case of non- availability of approved fuel, coal may be used as per notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change. Brick kiln shall not use any unauthorized/restricted fuel like rubber/ scrap/tyre/ oily residue/ pet coke/ plastic/ leather cutting etc. in the Manufacturing process.
9. Brick kiln shall deposit amount of environmental compensation; if applicable.
10. Brick kiln shall submit necessary approvals from other departments i.e., mining, labour, sale tax etc. before starting operation.
11. Brick kiln shall ensure that the road utilized for transporting raw materials or bricks are paved.
12. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/approved/NABL accredited Laboratory.
13. Brick kiln shall ensure adequate plantation of trees/shrubs and maintain green belt along with proper system for water sprinkling within its premises.
14. Brick Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
15. Brick Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
16. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
17. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
18. Compliance report of this consent order must be sent to this office within two months.
19. The applicant shall make an application along with prescribed fee for grant of renewal of consent at least 30 days before the date of expiry of this consent.
20. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.
21. The Brick kiln will submit revised lease deed one month prior to the expiry of the same, if applicable. If the brick kiln fails to submit the revised/extended lease deed one month prior to the expiry of the same, then the earlier consent fee deposited by the Brick Kiln will stand forfeited and the brick kiln will have to apply fresh consent along with the requisite consent fee.
22. In case of use of standby DG set, it must be operated as per direction no. 73 issued by CAQM & AA, Delhi. The link for same is <https://caqm.nic.in/WriteReadData/LINKS/73efc2ebf5-b9a7-4330-8e82-6eb3710f0343.pdf>

23. Brick kiln will be liable to pay outstanding fee if any.
24. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
25. Brick Kiln shall ensure internal roads must be paved and transportation of materials will be done in covered vehicle.

Copy to:

**Bhuvan
Prakash
Yadav**
RO,UPPCB,MEERUT

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by Bhuvan
Prakash Yadav
Date: 2023.08.17
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**Bhuvan
Prakash
Yadav**
RO,UPPCB,MEERUT

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by Bhuvan
Prakash Yadav
Date: 2023.08.17
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Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

189849/UPPCB/Meerut(UPPCBRO)/CTO/both/BAGHPAT/2023

Date: 17/08/2023

To,

M/s

MS NITIN BRICK FIELD

Village - Sarurpur Kalan , Tehsil and Dist -
Baghpat,BAGHPAT,250609

Application Id-
22217811

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to MS NITIN BRICK FIELD located at Village - Sarurpur Kalan , Tehsil and Dist - Baghpat,BAGHPAT,250609. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1.This CCA MS NITIN BRICK FIELD granted for the period from 17/08/2023 to 31/07/2028 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Bricks	20000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1	Septic Tank	Septik Tank/Soakpit
Industrial	0	Septic Tank	..

(ii)Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii)The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Domestic-1KLD	as per norms
2	Industrial-0KLD	..

age Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Kiln with rectangular shape (Zig Zag methodology)	Rice husk/biomass/Agriculture refuse/pellets/briquettes	01	Particulate Matter	30 meter from ground level

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	250mg/Nm ³

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

... to comply with the following specific & general conditions. Non compliance of any provision of CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Disposal) Rules, 2016 will result in legal action under the aforesaid Acts and Rules. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8.If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

- 1.The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
- 2.The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
- 3.Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
- 4.The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
- 5.The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
- 6.The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
- 7.The industry shall provide Inspection Book at the time of inspection to the Board's officials.
- 8.Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
- 9.The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- 10.In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
- 11.The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
- 12.The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- ... shall be operated in such a manner that ambient air quality should not be adversely affected.
- ... will be subject to the order passed by Hon'ble Supreme Court of India, Delhi in writ petition 213/2021 NCR Brick Kiln Association Vs. Central Pollution Control Board & Ors. The operation of brick kiln will be strictly subject to the orders passed in this writ petition time to time.
3. Brick kiln shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/CPCB/UPPCB issued time to time.
 4. Regarding Emmission, Brick kiln shall comply with the emission standard of 250 mg/Nm³ as laid down by notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change.
 5. Brick kiln shall ensure covering of trucks/ vehicles properly during transportation of raw materials/ bricks.
 6. Brick kiln must ensure platform of size 4Feet x 6Feet and porthole of minimum 4 inch diameter in size as per the norms or design laid down by the CPCB for monitoring of emissions.
 7. The said Brick Kiln must be operated as per zig-zag setting, rectangular in shape methodology. Mixed settling of bricks in kiln is not allowed
 8. Regarding Fuel , as per direction no. 65 issued by Commission for Air Quality Management & Adjoining Areas, Delhi, Brick kiln will ensure use of approved fuel i.e., Biomass/Agriculture refuse and Pellets/briquettes/PNG etc. as far as possible. In case of non- availability of approved fuel, coal may be used as per notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change. Brick kiln shall not use any unauthorized/restricted fuel like rubber/ scrap/tyre/ oily residue/ pet coke/ plastic/ leather cutting etc. in the Manufacturing process.
 9. Brick kiln shall deposit amount of environmental compensation; if applicable.
 10. Brick kiln shall submit necessary approvals from other departments i.e., mining, labour, sale tax etc. before starting operation.
 11. Brick kiln shall ensure that the road utilized for transporting raw materials or bricks are paved.
 12. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/approved/NABL accredited Laboratory.
 13. Brick kiln shall ensure adequate plantation of trees/shrubs and maintain green belt along with proper system for water sprinkling within its premises.
 14. Brick Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
 15. Brick Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
 16. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
 17. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
 18. Compliance report of this consent order must be sent to this office within two months.
 19. The applicant shall make an application along with prescribed fee for grant of renewal of consent at least 30 days before the date of expiry of this consent.
 20. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.
 21. The Brick kiln will submit revised lease deed one month prior to the expiry of the same, if applicable. If the brick kiln fails to submit the revised/extended lease deed one month prior to the expiry of the same, then the earlier consent fee deposited by the Brick Kiln will stand forfeited and the brick kiln will have to apply fresh consent along with the requisite consent fee.
 22. In case of use of standby DG set, it must be operated as per direction no. 73 issued by CAQM & AA, Delhi. The link for same is <https://caqm.nic.in/WriteReadData/LINKS/73efc2ebf5-b9a7-4330-8e82-6eb3710f0343.pdf>

Brick kiln will be liable to pay outstanding fee if any.
Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

25. Brick Kiln shall ensure internal roads must be paved and transportation of materials will be done in covered vehicle.

**Bhuvan
Prakash
Yadav**
RO,UPPCB,MEERUT

Digitally signed
by Bhuvan
Prakash Yadav
Date: 2023.08.17
11:06:48 +05'30'

**Bhuvan
Prakash
Yadav**
RO,UPPCB,MEERUT

Digitally signed by
Bhuvan Prakash
Yadav
Date: 2023.08.17
11:06:54 +05'30'

Copy to:

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 68987/UPPCB/Meerut(UPPCBRO)/CTO/air/BAGPAT/2019

Dated : 16/11/2019

To ,

Shri DINESH KUMAR JAIN
M/s SHRI PARASNATH BRICK FIELD
VILLAGE- SARURPUR KALAN,BAGHPAT,250619
BAGPAT

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SHRI PARASNATH BRICK FIELD

Reference Application No. 6202992

Dated : 16/11/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHRI PARASNATH BRICK FIELD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 16/11/2019 to 31/07/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

Rakesh
Kumar
Tyagi

Digitally signed
by Rakesh Kumar
Tyagi
Date: 2019.11.16
16:45:41 +05'30'

For and on behalf of U.P. Pollution Control Board

RO,UPPCB,MEERUT

Enclosed : As above
(condition of consent):

Copy to:

Rakesh
Kumar
Tyagi

Digitally signed
by Rakesh
Kumar Tyagi
Date:
2019.11.16
16:46:03 +05'30'

RO,UPPCB,MEERUT

U.P. Pollution Control Board

Dated : 16/11/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Red Bricks 20000 per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Chimney	Coal	01	Particulate Matter	As per norms
2	Diesal Engine	Diesal	01	Particulate Matter	As per norms

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	02	Particulate Matter	As per norms

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be instaited in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

1. This Consent to Operate is being granted for Rectangular Shape Trench with ZIG ZAG Formation along with High Draught.
2. The Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by District Environment Impact Assessment Authority for purpose of mining.
3. All the moving area around the main brick kiln should be paved with the bricks to minimize the fugitive dust emissions from the brick kiln operations.
4. Brick kiln shall install/maintain flue gas monitoring platform/port hole/ladder attached to stack and send first compliance report within 30 days of issue of this consent order to this office.
5. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/NABL approved Laboratory.
6. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre, oil sludge/rubber carbon black etc. is used.
7. In case of any complaints received from public, Consent may be revoked.
8. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
9. Brick Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time, including directions issued under Graded Response Action Plan (GRAP) for National Capital Region.
- 10- At least 20 % fuel shall be used as Biobriquettes .
- 11- Brick Kiln shall ensure to obtain the Environmental Clearance from competent authority and submit within 02 months from date of issue of this consent.
- 12- This consent is being issued directions given by Principal Secretary of Uttar Pradesh Shashan vide letter no 657/55-parya-2-2018-39(parya)/2014 TC paryavaran anubhag-2 lucknow dated 04/06/2018.
- 13- Brick kiln shall not start digging of earth for making brick without obtain the environmental clearance from competent authority.
- 14- Firing in the brick kilns shall be done only from one side. Two side firing in the kiln is not permitted as per your drawing submitted in the office if found violation of this condition the consent shall be revoked and action under Air act shall be under taken against the defaulting brick kiln.
- 15- The Brick Kiln ensure to start the production after 29/02/2020 in winter season as per compliance of NGT Order.

Issued with the permission of competent authority .

Rakesh
Kumar
Tyagi

Digitally signed by
Rakesh Kumar
Tyagi
Date: 2019.11.16
16:46:17 +05'30'

For and on behalf of U.P. Pollution Control Board .

RO,UPPCB,MEERUT

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
68991/UPPCB/Meerut(UPPCBRO)/CTO/water/B
AGPAT/2019

Dated : 16/11/2019

To ,

Shri DINESH KUMAR JAIN
M/s SHRI PARASNATH BRICK FIELD
VILLAGE- SARURPUR KALAN,BAGHPAT,250619
BAGPAT

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. SHRI PARASNATH BRICK FIELD

Reference Application No :6203230

Dated :16/11/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SHRI PARASNATH BRICK FIELD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 16/11/2019 to 31/07/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Comnrot of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Rakesh Kumar Tyagi
Digitally signed
by Rakesh
Kumar Tyagi
Date: 2019.11.16
16:54:12 +05'30'

For and on behalf of U.P. Pollution Control Board

RO,UPPCB,MEERUT

Enclosed : As above
(condition of consent):

Copy to:

Rakesh Kumar Tyagi
Digitally signed
by Rakesh
Kumar Tyagi
Date: 2019.11.16
16:54:28 +05'30'

RO,UPPCB,MEERUT

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SHRI PARASNATH BRICK FIELD vide

Consent Order No. 6203230/ Water

Dated : 16/11/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Red Bricks 20000 per day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	1	Septic Tank
2	Industrial	0	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per norms

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per norms

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This Consent to Operate is being granted for Rectangular Shape Trench with ZIG ZAG Formation along with High Draught.
2. The Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by District Environment Impact Assessment Authority for purpose of mining.
3. All the moving area around the main brick kiln should be paved with the bricks to minimize the fugitive dust emissions from the brick kiln operations.
4. Brick kiln shall install/maintain flue gas monitoring platform/port hole/ladder attached to stack and send first compliance report within 30 days of issue of this consent order to this office.
5. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/NABL approved Laboratory.
6. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre,oil sludge/rubber carbon black etc. is used.
7. In case of any complaints received from public, Consent may be revoked.
8. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
9. Brick Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time, including directions issued under Graded Response Action Plan (GRAP) for National Capital Region.
- 10- At least 20 % fuel shall be used as Biobriquettes .
- 11-Brick Kiln shall ensure to obtain the Environmental Clearance from competent authority and submit within 02 months from date of issue of this consent.
- 12-This consent is being issued directions given by Principal Secretary of Uttar Pradesh Shashan vide letter no 657/55-parya-2-2018-39(parya)/2014 TC paryavaran anubhag-2 lucknow dated 04/06/2018.
- 13- Brick kiln shall not start digging of earth for making brick without obtain the environmental clearance from competent authority.
- 14-Firing in the brick kilns shall be done only from one side. Two side firing in the kiln is not permitted as per your drawing submitted in the office if found violation of this condition the consent shall be revoked and action under Air act shall be under taken against the defaulting brick kiln.

For and on behalf of U.P. Pollution Control Board.

RO,UPPCB,MEERUT



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

177492/UPPCB/Meerut(UPPCBRO)/CTO/both/BAGPAT/2023

Date: 21/02/2023

To,

M/s

DAYA BRICK FIELD

VPO SARURPUR KALAN,BAGHPAT,250619

Application Id-
19816014

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **DAYA BRICK FIELD** located at **VPO SARURPUR KALAN,BAGHPAT,250619**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA DAYA BRICK FIELD granted for the period from **21/02/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Bricks	20000	Numbers/Day

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2	Septic Tank	Septik Tank/Soakpit
Industrial	0	Septic Tank	..

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Domestic-2KLD	as per norms
2	Industrial-0KLD	..

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Kiln with rectangular shape (Zig Zag methodology)	Rice husk/biomass/Agriculture refuse/pellets/briquettes	01	Particulate Matter	30 meter from ground level

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	250mg/Nm ³

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
2. This CTO will be subject to the order passed by Hon'ble Supreme Court of India, Delhi in writ petition no. 18213/2021 NCR Brick Kiln Association Vs. Central Pollution Control Board & Ors. The operation of brick kiln will be strictly subject to the orders passed in this writ petition time to time.
3. Brick kiln shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/CPCB/UPPCB issued time to time.
4. Regarding Emmission,Brick kiln shall comply with the emission standard of 250 mg/Nm³ as laid down by notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change.
5. Brick kiln shall ensure covering of trucks/ vehicles properly during transportation of raw materials/ bricks.
6. Brick kiln must ensure platform of size 4Feet x 6Feet and porthole of minimum 4 inch diameter in size as per the norms or design laid down by the CPCB for monitoring of emissions.
7. The said Brick Kiln must be operated as per zig-zag setting, rectangular in shape methodology. Mixed settling of bricks in kiln is not allowed
8. Regarding Fuel , as per direction no. 65 issued by Commission for Air Quality Management & Adjoining Areas, Delhi, Brick kiln will ensure use of approved fuel i.e., Biomass/Agriculture refuse and Pellets/briquettes/PNG etc. as far as possible. In case of non- availability of approved fuel, coal may be used as per notification dated 22.02.2022 issued by Ministry of Environment, Forest and Climate Change. Brick kiln shall not use any unauthorized/restricted fuel like rubber/ scrap/tyre/ oily residue/ pet coke/ plastic/ leather cutting etc. in the Manufacturing process.
9. Brick kiln shall deposit amount of environmental compensation; if applicable.
10. Brick kiln shall submit necessary approvals from other departments i.e., mining, labour, sale tex etc. before starting operation.
11. Brick kiln shall ensure that the road utilized for transporting raw materials or bricks are paved.
12. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/approved/NABL accredited Laboratory.
13. Brick kiln shall ensure adequate plantation of trees/shrubs and maintain green belt along with proper system for water sprinkling within its premises.
14. Brick Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
15. Brick Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
16. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
17. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
18. Compliance report of this consent order must be sent to this office within two months.
19. The applicant shall make an application along with prescribed fee for grant of renewal of consent at least 30 days before the date of expiry of this consent.
20. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.
21. The Brick kiln will submit revised lease deed one month prior to the expiry of the same, if applicable. If the brick kiln fails to submit the revised/extended lease deed one month prior to the expiry of the same, then the earlier consent fee deposited by the Brick Kiln will stand forfeited and the brick kiln will have to apply fresh consent along with the requisite consent fee.
22. In case of use of standby DG set, it must be operated as per direction no. 55 issued by CAQM & AA, Delhi. The link for same is <https://caqm.nic.in/WriteReadData/LINKS/5537426406-4577-4794-bb99-8982c37356dc.pdf>

23. Brick kiln will be liable to pay outstanding fee if any.

24. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

Copy to:

**Bhuvan
Prakash
Yadav**
RO,UPPCB,MEERUT
Digitally signed by
Bhuvan Prakash
Yadav
Date: 2023.02.21
14:19:45 +05'30'

**Bhuvan
Prakash
Yadav**
RO,UPPCB,MEERUT
Digitally signed by
Bhuvan Prakash
Yadav
Date: 2023.02.21
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U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
98698/UPPCB/Meerut(UPPCBRO)/CTO/water/B
AGPAT/2020

Dated : 27/07/2020

To ,

Shri DHARAMPAL SINGH
 M/s DAYANAND BRICK FIELD
 VPO SARURPUR KALAN,BAGHPAT,250619
 BAGPAT

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. DAYANAND BRICK FIELD

Reference Application No :9045973

Dated :27/07/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. DAYANAND BRICK FIELD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 27/07/2020 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

YOGENDR Digitally signed by
 YOGENDRA KUMAR
 A KUMAR Date: 2020.07.27
13:18:07 +05'30'

For and on behalf of U.P. Pollution Control Board

RO,UPPCB,MEERUT

Enclosed : As above
(condition of consent):

Copy to:

YOGENDR Digitally signed by
 YOGENDRA KUMAR
 A KUMAR Date: 2020.07.27
13:18:16 +05'30'

RO,UPPCB,MEERUT

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.DAYANAND BRICK FIELD vide

Consent Order No. 9045973/ Water

Dated : 27/07/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Red Bricks 20000 per day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	1	Septic Tank
2	Industrial	0	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per norms

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per norms

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This Consent to Operate is being granted for Rectangular Shape Trench with ZIG ZAG Formation along with High Draught.
2. The Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by District Environment Impact Assessment Authority for purpose of mining.
3. All the moving area around the main brick kiln should be paved with the bricks to minimize the fugitive dust emissions from the brick kiln operations.
4. Brick kiln shall install/maintain flue gas monitoring platform/port hole/ladder attached to stack and send first compliance report within 30 days of issue of this consent order to this office.
5. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/NABL approved Laboratory.
6. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre, oil sludge/rubber carbon black etc. is used.
7. In case of any complaints received from public, Consent may be revoked.
8. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
9. Brick Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time, including directions issued under Graded Response Action Plan (GRAP) for National Capital Region.
- 10- At least 20 % fuel shall be used as Biobriquettes .
- 11-Brick Kiln shall ensure to obtain the Environmental Clearance from competent authority and submit within 02 months from date of issue of this consent.
- 12-This consent is being issued directions given by Principal Secretary of Uttar Pradesh Shashan vide letter no 657/55-parya-2-2018-39(parya)/2014 TC paryavaran anubhag-2 lucknow dated 04/06/2018.
- 13- Brick kiln shall not start digging of earth for making brick without obtain the environmental clearance from competent authority.
- 14-Firing in the brick kilns shall be done only from one side. Two side firing in the kiln is not permitted as per your drawing submitted in the office if found violation of this condition the consent shall be revoked and action under Air act shall be under taken against the defaulting brick kiln.
- 15-The Brick Kiln ensure to start the production after 29/02/2020 in winter season as per compliance of NGT Order.
- 16-The provision of the notification published by The Ministry of Environment forest and Climate change regarding fly ash such as S.O.763(E) dated 14/9/1999, S.O.979(E) Dated 27/08/2003, S.O.2804(E) dated 03/11/2009, S.O.254(E) dated 25/1/2016 and the subsequent order passed by Hon'ble Supreme Court, Hon'ble High Court and Hon'ble NGT shall be complied by the brick kiln whichever is applicable .
- 17-All the directions passed by CPCB for brick kiln shall be binding on the brick kiln.
- 18-This consent will be valid subject to Hon'ble NGT order next hearing on 30/01/2020 in OA No 1016/2019. Hon'ble NGT has passed order dated 18/12/2019 in OA no 1016/2019 that " The Intern order directing closure of brick kilns in NCR will continue till the next date".

Issued with the permission of competent authority .

YOGENDR Digitally signed by
YOGENDR KUMAR
A KUMAR Date: 2020.07.27
13:18:29 +05'30'

For and on behalf of U.P. Pollution Control Board .

RO,UPPCB,MEERUT



U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 98696/UPPCB/Meerut(UPPCBRO)/CTO/air/BAGPAT/2020

Dated : 27/07/2020

To ,

Shri DHARAMPAL SINGH
M/s DAYANAND BRICK FIELD
VPO SARURPUR KALAN,BAGHPAT,250619
BAGPAT

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. DAYANAND BRICK FIELD

Reference Application No. 9045691

Dated : 27/07/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s DAYANAND BRICK FIELD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 27/07/2020 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

RO,UPPCB,MEERUT

Enclosed : As above
(condition of consent):

Copy to:

RO,UPPCB,MEERUT

U.P. Pollution Control Board

Dated : 27/07/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Red Bricks 20000 per day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Chimney	Coal	01	Particulate Matter	As per norms
2	Diesal Engine	Diesal	01	Particulate Matter	As per norms

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	02	Particulate Matter	As per norms

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

1. This Consent to Operate is being granted for Rectangular Shape Trench with ZIG ZAG Formation along with High Draught.
2. The Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by District Environment Impact Assessment Authority for purpose of mining.
3. All the moving area around the main brick kiln should be paved with the bricks to minimize the fugitive dust emissions from the brick kiln operations.
4. Brick kiln shall install/maintain flue gas monitoring platform/port hole/ladder attached to stack and send first compliance report within 30 days of issue of this consent order to this office.
5. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/NABL approved Laboratory.
6. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre, oil sludge/rubber carbon black etc. is used.
7. In case of any complaints received from public, Consent may be revoked.
8. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
9. Brick Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time, including directions issued under Graded Response Action Plan (GRAP) for National Capital Region.
- 10- At least 20 % fuel shall be used as Biobriquettes .
- 11- Brick Kiln shall ensure to obtain the Environmental Clearance from competent authority and submit within 02 months from date of issue of this consent.
- 12- This consent is being issued directions given by Principal Secretary of Uttar Pradesh Shashan vide letter no 657/55-parya-2-2018-39(parya)/2014 TC paryavaran anubhag-2 lucknow dated 04/06/2018.
- 13- Brick kiln shall not start digging of earth for making brick without obtain the environmental clearance from competent authority.
- 14- Firing in the brick kilns shall be done only from one side. Two side firing in the kiln is not permitted as per your drawing submitted in the office if found violation of this condition the consent shall be revoked and action under Air act shall be under taken against the defaulting brick kiln.
- 15- The Brick Kiln ensure to start the production after 29/02/2020 in winter season as per compliance of NGT Order.
- 16- The provision of the notification published by The Ministry of Environment forest and Climate change regarding fly ash such as S.O.763(E) dated 14/9/1999, S.O.979(E) Dated 27/08/2003, S.O.2804(E) dated 03/11/2009, S.O.254(E) dated 25/1/2016 and the subsequent order passed by Hon'ble Supreme Court, Hon'ble High Court and Hon'ble NGT shall be complied by the brick kiln whichever is applicable .
- 17- All the directions passed by CPCB for brick kiln shall be binding on the brick kiln.
- 18- This consent will be valid subject to Hon'ble NGT order next hearing on 30/01/2020 in OA No 1016/2019. Hon'ble NGT has passed order dated 18/12/2019 in OA no 1016/2019 that " The Intern order directing closure of brick kilns in NCR will continue till the next date".

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

RO,UPPCB,MEERUT

Pramod Kumar

...COMPLAINANT

VERSUS

Central Pollution Control Board & Ors

.....RESPONDENTS

KNOW ALL to whom these present shall come that I, **Rajender Singh R/o, Baghpal Market Uttar Pradesh- 250619**, the above-named, do hereby appoint **Mohini Priya**, (herein after called the advocate/s) to be Advocates in the above-noted case and authorize them:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw of compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign the power of attorney on our behalf. And I/we undertake that I/we or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fees is paid, I/we will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again me/us.

IN WITNESS WHERE OF I/we do here unto set my/our hand to these present the contents of which have been understood by me/us on this day of 2024

Accepted subject to the terms of the fees.

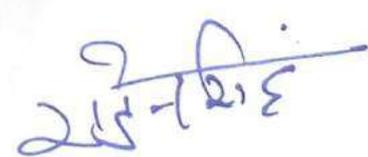

(MOHINI PRIYA)

Advocate

Off: A-448, LGF, Defence Colony, New Delhi-110024,
Ch: 1, CK Daphtary Block, Supreme Court, New Delhi-1,
9971302878

email: priya.mohini@gmail.com

JH/58/2010


(Client)

VAKALATNAMA
IN THE NATIONAL GREEN TRIBUNAL
CASE NO. OF 2024

O.A No. 202 of 2024

...COMPLAINANT

Pramod Kumar

VERSUS

Central Pollution Control Board & Ors......RESPONDENTS

KNOW ALL to whom these present shall come that I, **Sanjiv Kumar, Maa Sidhi Brick Filed**
Village Saroorpur Kalan Baghpat U.P., the above named, do hereby
appoint **Mohini Priya**, (herein after called the advocate/s) to be Advocates in the above-noted case and
authorize them:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may
be tried or heard and also in the appellate Court including High Court subject to payment of fees separately
for each court by me/us.

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any manner relating to the said case. To take execution proceedings.

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things which may be necessary to be done for the progress and in the course of the prosecution of the said
case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority
hereby conferred upon the Advocate whenever he may think fit to do so and sign the power of attorney on our
behalf. And I/we undertake that I/we or my/our duly authorised agent would appear in Court on all
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(MOHINI PRIYA)

Advocate

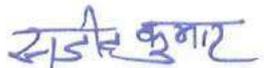
Off: A-448, LGF, Defence Colony, New Delhi-110024,

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9971302878

email: priya.mohini@gmail.com

JH/58/2010



(Client)

Sanjay Kumar

Respondent no. 9

VAKALATNAMA
IN THE NATIONAL GREEN TRIBUNAL
CASE NO. OF 2024

Pramod Kumar

...COMPLAINANT

VERSUS

Central Pollution Control Board & Ors.....RESPONDENTS

KNOW ALL to whom these present shall come that I, **Tejpal Singh, Brick Filed village- Saroorpur kalan Baghpat, U.P**, the above-named, do hereby appoint **Mohini Priya**, (herein after called the advocate/s) to be Advocates in the above-noted case and authorize them:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

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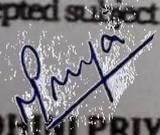
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(MOHINI PRIYA)

Advocate

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Ch: 1, CK Daphtary Block, Supreme Court, New Delhi-1,
9971302878

email: priya.mohini@gmail.com

JH/58/2010


Tejpal Singh

(Client)

Respondent No. 8



pintoo pathak <pintoopathak10@gmail.com>

PRAMOD KUMAR VS CENTRAL POLLUTION CONTROL BOARD (Original Application No. 202/2024)

1 message

pintoo pathak <pintoopathak10@gmail.com>

Mon, Jul 15, 2024 at 9:47 PM

To: Pramod Nain <pramodnain398@gmail.com>, "md@jssblegal.com" <md@jssblegal.com>

Cc: Mohini Priya <priya.mohini@gmail.com>

Please find attached a copy of reply of Behalf of Respondents Herein filed in the Hon'ble national Green Tribunal advance service.

Devvart
clerk for

 File.pdf

Regards,
Mohini Priya
Advocate on Record
Supreme Court of India